299/NGT-401/2018/2021 14/6/21

To,

The Registrar,
National Green Tribunal
Principal Bench, New Delhi

Subject :-Factual report in compliance of order dated 26-02-2021 in OA No. 401/2018 Praveen & Anr Versus Ministry of Environment, Forest & Climate Change .

Respected Sir,

In the above noted case, Hon'ble Tribunal has given direction as below :-

"Accordingly, we direct a joint committee of MOEF&CC,CPCB,State PCB and District Magistrate , Baghpat to look into the matter give its report within one month by e-mail at judicial-ngt@gov.in preferably in the form ofsearchable PDF/OCR Support PDF and not in the form of Image PDF. Thse State PCB will be nodal agency for coordination and compliance."

In the compliance of above directions an inspection of the Mining Project mentioned in the order of Hon'ble Tribunal, was carried out by a joint inspection team comprising of the officials from the offices of District Magistrate, Baghpat , MOEF&CC, CPCB and UP Pollution Control Board, Meerut inspected the Mining project mentioned in the order on dated 26/02/2021.

Accordingly a factual report is being submitted along with the present letter for kind perusal and further action in this regard.

Your faithfully,

14/06/2021
(Dr Yogender Kumar)
Regional Officer
Meerut

C.C :-

1. Member Secretary, UP Pollution Control Board,Lucknow.
2. District magistrate,Bagpat.

JOINT COMMITTEE REPORT IN REFERENCE TO HON'BLE NGT ORDER IN THE MATTER OF EXECUTIVE APPLICATION NO. 24/2020 IN ORIGINAL APPLICATIONNO. 401/20018.

Pursuant to the direction given by Hon'ble NGT in the order passed on dated 26-02-2021 in Executive application No. 24/2020 in OA No. 401/2018. The main relevant contents of the order are as under :-

"Accordingly, we direct a joint committee of MOEF&CC, CPCB, State PCB and District Magistrate, Baghpat to look into the matter give its report within one month by e-mail at judicial-ngt@gov.in preferably in the form of searchable PDF/OCR Support PDF and not in the form of Image PDF. These State PCB will be nodal agency for coordination and compliance."

In compliance of the above order, the following officials from the offices of District Magistrate, Baghpat , MOEF&CC, CPCB and UP Pollution Control Board, Meerut inspected the mining area mentioned in the order on dated 26/02/2021.

1.	**Mr.Ajay Kmar**	-	**Sub Divisional Magistrate**
2.	**Dr Preeti Tripathi**	-	**Deputy Director/Scientist-C, MOEF&CC**
3.	**Gaurav Gehlot**	-	**Scientist-B, CPCB**
4.	**Dr. Yogender Kumar**	-	**RO,UP Pollution Control Board, Meerut**

In addition to these officers, Shri Raj Kumar Sangam, District Mining officer, Mining Department Bhagpat was also present on site for discussion.

1. MEETING OF JOINT COMMITTEE

In compliance of order passed by Hon'ble NGT, a meeting of the joint committee members of MoEF&CC, CPCB, UP PCB (nodal agency), SDM (Khekra, Baghpat) and District Mining Officer, Mining Department, Baghpat was convened on 28.04.2021 through Video-conferencing due to Covid-19 Pandemic. The matter was discussed at length and related documents were requested to be submitted before the committee **(Annexure 1-Minutes of Meeting)**.

2. DOCUMENTS SUBMITTED TO JOINT COMMITTEE

UP PCB (Nodal Agency) forwarded the copies of following relevant documents before the committee through various e-mails as given below:

(i). The copy of NGT order dated-08.03.2019 in OA No.401/2018.

11/06/2021 .11/06/2021.

(ii). Letter dated-10.05.2021 of District Mining Officer, Baghpat (Annexure-2)
(iii). The copy of Environment Clearance (EC) dated-30.01.2018 issued by SEIAA, UP (Annexure – 3).
(iv). Office Memorandumdated-24.07.2020 issued by Directorate of Geology & Mining, UP (Annexure - 4).
(v). The copy of petitionfiled in the matter (Annexure -5).
(vi). The copy of the letter for refusal of CTO to Project proponent and the document related to start of mining operations from 13.01.2020 by Project proponent issued by District Magistrate, Baghpat and report of inspection carried out by UPPCB,RO, Meerut in respect to CTO inspection report evident by the inspection report dated 23.12.2020 and 03.03.2021were also received by email dated 09.06.2021 through UPPCB,RO, Meerut (Annexures -6,7,8).

3. DETAILS OF ENVIRONMENTAL CLEARANCE

State Level Environment Impact Assessment Authority (SEIAA), Uttar Pradesh granted EC vide Ref. No. /37/Parya/SEAC/3979/2017 dated-30.01.2018 to Shri Ajit Singh Malhotra for sand mining from Yamuna River at Gata No. 620 Mi & 634 Mi, Village-Sankroud, Tehsil-Khekra, District-Baghpat, Uttar Pradesh. The mining lease area is 19.42 ha with annual production of 3,10,720 cubic meter. In respect to the Hon'ble NGT order dated 26.02.2021,on inspection conducted on 22.6.2018, by the Revenue and Police Department, **it was found that mining was done by use of heavy machines.** Therefore, relevant conditions of EC were focused for site inspection observationin respect to illegal mining with Heavy machines. As per the EC; mining is to be done as Bar scalping or skimming methodsextraction by typically 0.3-0.6m (EC Specific condition no. 13) and Heavy machine such as Hydraulicexcavator etc., are not to be employed for mining purpose (EC specific condition no. 1).

4. DETAILS OF OFFICE MEMORANDUM DATED-24.07.2020

- A meeting in chairmanship of Chief Secretary, Uttar Pradesh was convened on 15.04.2019 and a 3 member committee was constituted to investigate and submit a report in the matter.

- In reference to above matter, a separate investigation was conducted by District Administration, Baghpat and it was informed to State Government that operation of mining would lead toobjection by local villagers and result in disturbance of law & order situation, hence, not appropriate to allow mining.

- The 3-member committee in its report indicated the availability of material for mining in the area and recommended to allow mining in accordance of rules and regulations to prevent illegal mining and loss of revenue to state.

- Directorate of Geology & Mining, Uttar Pradesh issued office memorandum dated-24.07.2020 and District Magistrate, Baghpat was directed to ensure necessary action for mining operation as per rules and regulations and measures to control illegal mining.

11/6/2021 11/6/2021.

5. DETAIL OF THE DOCUMENT SUBMITTED BY DISTRICT MINING OFFICER, BAGHPAT

As per the submitted letter dated 10.05.2021 by Mining Department, Baghpat, it was evident that the mining work found within the sanctioned lease area by PPs and no inspection report has been generated by the concerned officer of Mining Department. The date of inspection was also not informed to the committee.

6. OBESERVATION MADE DURING FIELD VISIT BY JOINT COMMITTEE:

- A field visit to the mining area was carried on 31.05.2021 by joint committee and Mining Officer-Baghpat was also present for assistance during the site visit and provided his technical input throughout the discussion.

- As per the available records, EC was granted in favor of Shri Ajit Singh Malhotra, the company name (M/s HSM Holdings) was not mentioned on the EC. However, other related documents were issued in respect to the M/s HSM Holdings.

- As per the submitted document during site visit, it was evident that the Letter of Intent (LOI) vide letter no. 1770/खनन/ई-निवदा सह ई-नीलामी /2017 was issued to the project proponent on 25.11.2017 and the mining patta i.e., mining lease for mining of silica sand for time-period from 15.05.2018 to 14.05.2023 (**Annexure-9**).

- As per the discussion held with PPs and Mining Department, Baghpat during the site visit, it was informed that the mining work was started from 13.01, 2021 onwards. As stated by PPs that the mining work was started from 13.01.2021, which was also confirmed by a letter issued by District Magistrate, Baghpat dated 13.01.2021 (**Annexure-7**) directed to PPs to start the mining activities after ensuring compliances of Hon'ble NGT orders with reference to the letter issued by Secretary, Geology and Mining Department, Lucknow vide letter no. 1078/ आर/एसएम/2020 dated04.12.2020 with the direction to start the mining activities by PPs with immediate effect (**Annexure- 10**).

- UPPCB, RO, Meerut informed that **Consent to Establish (CTE) has been not issued to the PPs. Further, UPPCB, refused to PPs for granting the CTO in reference to the application dated 28.01.2021 after observing various reasons during inspection made** by officers of UPPCB on 30.03.2021, the reasons are as stated below:

Reasons:

a) Unit has not installed septic tank/Soak pits for domestic sewage water.
b) Unit has not complying the conditions of Environmental Clearance issued by SIEAA on30.01.2018.
c) Unit has not installed water sprinkler and other dust control measures to take care

11/06/2021 11/06/2021

of dustgeneration.

d) Unit has not mentioned dust bin for disposal of Municipal Solid Waste.

However, it was informed that Mining project have re-applied CTO application through online "NIVESH MITRA" portal on dated 28.05.2021 which is under consideration by concerned department i.e , UP PCB.

Therefore, it is reflected that the excavation of sand has been done by PPs without having the CTE and CTO, which is a violation/non-complainces under EPA Act, 1986. With respect to provisions of Water Act, 1974 and Air Act, 1981 the project propoment is required to obtain CTE/CTO for mining operation and should comply with the conditions of Environmental Clearance.

- As per documents submitted by District Mining Officer, the mining area was demarcated by mining department, survey department and revenue department in presence of Shri Amar Veer Singh, representative of M/s HSM Holding address-Nehru Bag, Piparia, District-Hosangabaad, Madhya Pradesh on 08.01.2021 and earlier demarcated on 08.02.2018. However, **the specific boundaries/pillars of mining area were not found demarcated during the site visit of the committee, which is also a non-compliance under EPA Act, 1986.**

- **During site visit, it was observed that the excavation of sand has been done by M/s HSM Holdings, having its registered office at Bhopal, Madhya Pradesh.** However, mining activity was found stopped during the field visit of joint committee on 31.05.2021 in that particular area; but machinery such as Poclain machine, tractor etc., were found on the site (Photograph P3). **The very recent impressions of the tyres of Hydraulic excavator were found on site indicating their use for mining activities as shown in photograph (P5), which is non-compliance of EC condition as well as Hon'ble NGT order.**

- **As per the office record, no any six-monthly compliance report has been submitted by Project proponent to the UPPCB, RO, Meerut and also to MoEFCC, IRO, Lucknow till date. Further, no any inspection report was submitted by Mining Department, Baghpat before the committee.** The District Mining officer should quarterly monitored the compliance status of the EC as per EC General condition no. 23, and if any violation detected, they should reported to SIEAA. MoEF&CC vide its notification S.O. 637(E) dated 28.02.2014 has delegated the power toState/Union Territory Environmental Impact Assessment Authority to issue show cause notice to category 'B' (0 to 100 Ha) projects in case of violation of Conditions of Environmental Clearance (Guidelines for Sand Mining, 2020).

- **As per EC specific conditions no. 37, it is required that four ambient air quality monitoring stations should be established in the core zone as well as buffer zone for monitoring PM_{10}, $PM_{2.5}$, SO_2 and NO_X: but during the inspections such monitoring**

11/06/2021

stations not found established so far.

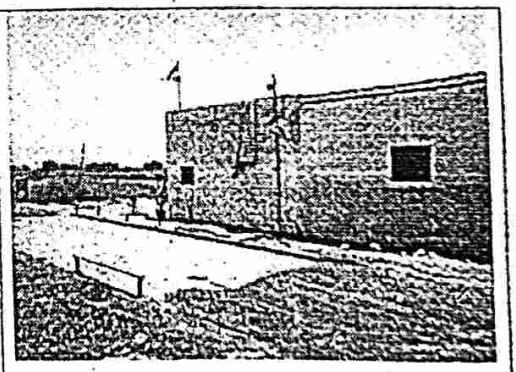
- **Green belt cover was also not found at site, which should also be developed by following CPCB guidelines** including selection of plant species and in consultation with local DFO/ Horticulture Officer. To minimise the impact of dust on near-by agricultural field wind barrier such tin shed of suitable heights may be installed along the boundary of mining area and regular water sprinkling may be done.

- **Interpretation of Images capture by Google Earth Imagery of Mining Lease Area**

The images of mining area were captured through Google Earth Imagery by entering the coordinates of the pillars namely A, B, C, D, E as mentioned in the sanctioned mining lease on page no.4 **(Annexure 11)** on Imagery date 28.03.2021**(Annexure 12 consist of Image 1-6)**. The boundaries of the sanctioned lease area are shown with the help of the pillars coordinates and sand mining activities has been observed with Imagery date 28.03.2021**(Image 1). It has been also noticed that the coordinates mentioned for the mining area in the granted EC by SIEAA, UP does not fall in the boundary of the lease area drawn on the basis of the coordinates of the pillars mentioned in the mining lease (Image 2).** The differences in these coordinates and demarcated areas should be verified by the local administration. Further, it has been also observed in the zoom view of the images that **the mining activities have been found inside and outside the sanctioned lease area (Images 3-6)** which should be verified by the local administration that either the mining in outside lease area has been done by M/s HSM Holding or someone else.

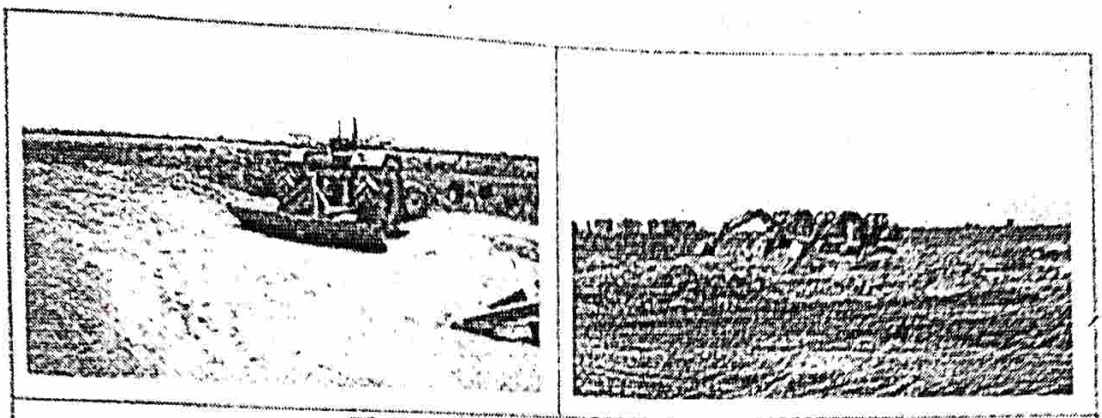
SITE PHOTOGRAPHS.

P1-Display Board of Mining Area

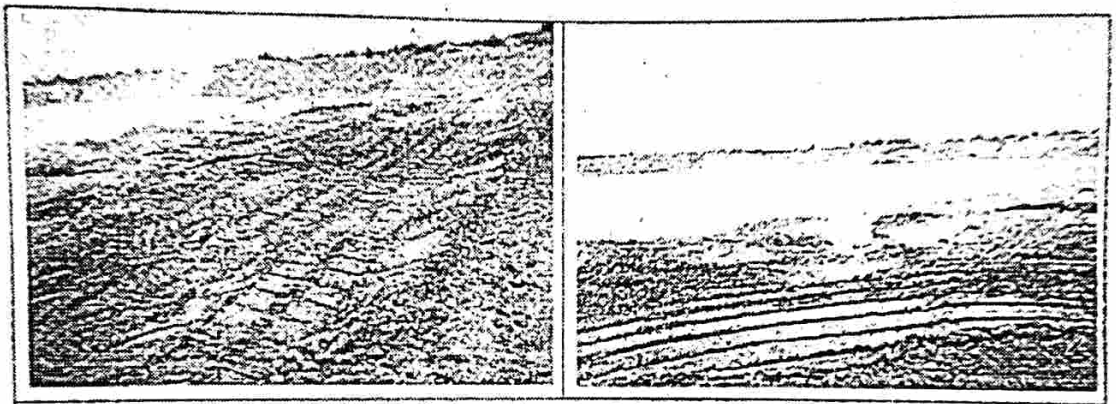


P2-Weigh Bridge

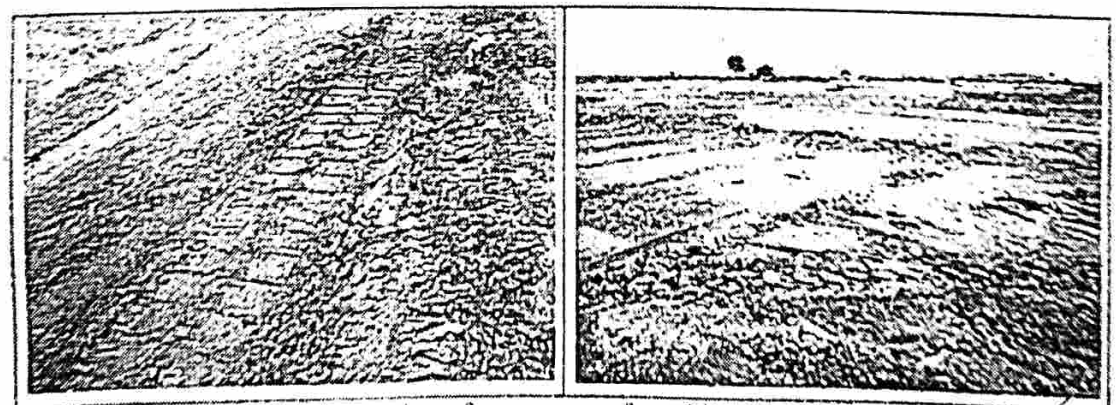
11/06/2021



P3-Machinery observed near mining area

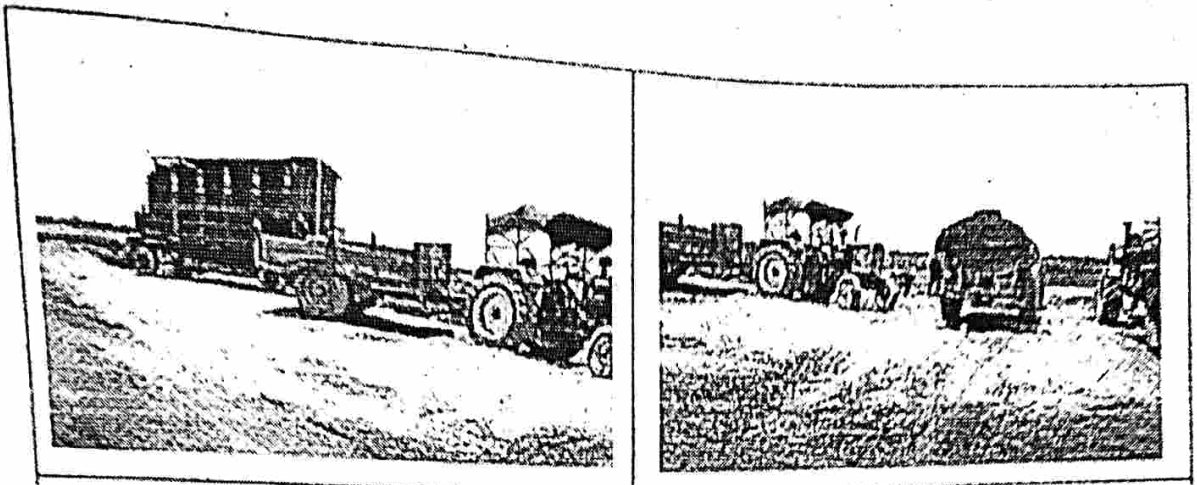


P4-Water Sumps/Stagnant Water inside minnig area

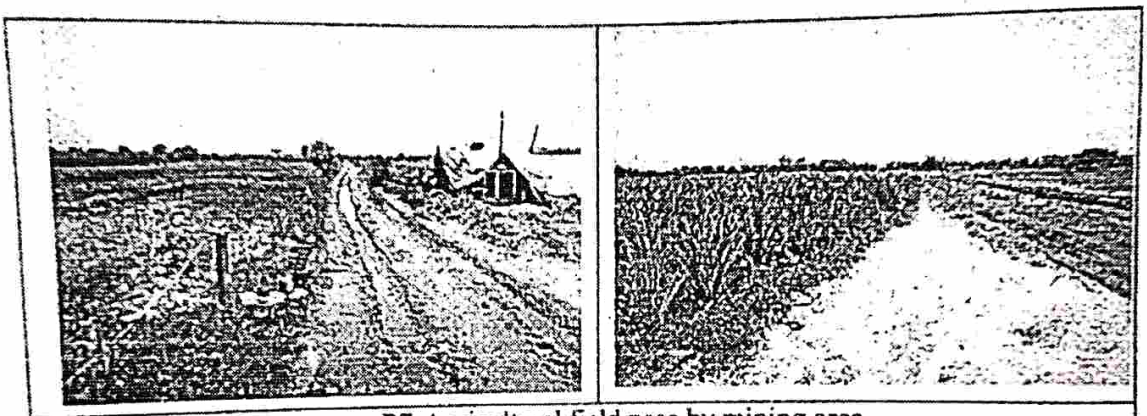


P5- Impression of movement of machinery in mining area.

11/06/2021



P6-Portable Toilet and Water Tankers for Sprinkling



P7-Agricultural field near-by mining area

A factual report is being submitted for kind perusal and further action in this regard.

(Dr. Preeti Tripathi)	(Gaurav Gehlot)	(Dr. Yogender Kumar)	(Ajay Kumar)
Deputy Director/	Scientist-B	RO UPPCB	SDM Khekra
Scientist-C MOEF&CC	CPCB	Meerut	Baghpat

****

Annexure-I

क्षेत्रीय कार्यालय
उ0प्र0 प्रदूषण नियंत्रण बोर्ड,
मेरठ।

मा0 राष्ट्रीय हरित अधिकरण द्वारा ओ0 ए0 सं0 401/2018 में एग्जीक्यूशन एप्लीकेशन सं0 24/2020 में पारित आदेश दिनांक 26.02.2021 के अनुपालन में दिनांक 28.04.2021 को आहुत बैठक का कार्यवृत।

उपरोक्त विषयक मा0 राष्ट्रीय हरित अधिकरण द्वारा ओ0 ए0 सं0 401/2018 में एग्जीक्यूशन एप्लीकेशन सं0 24/2020 में पारित आदेश दिनांक 26.02.2021 के अनुपालन में इस कार्यालय के पत्रांक 83/एन0जी0टी0–401/2018/2021 दिनांक 13.04.2021 द्वारा जाँच हेतु समस्त नामित सदस्यों को दिनांक 28.04.2021 को निरीक्षण दिनांक व समय नियत करते हुये जाँच हेतु अनुरोध किया गया था परन्तु कोविड–19 पैंडेमिक के दृष्टिगत समिति के सदस्यों द्वारा विडियो कोन्फ्रेंसिंग आयोजित करने हेतु अनुरोध किया गया। तत्क्रम में दिनांक 28.04.2021 को बैठक का आयोजन किया गया विडियो कोन्फ्रेंसिंग में संयुक्त समिति के निम्नलिखित सदस्य उपस्थित थे।

1. श्री अजय कुमार, उप–जिलाधिकारी, खेकडा बागपत।
2. डॉ0 प्रीति त्रिपाठी, डिप्टी डायरेक्टर/ साइंटिस्ट–सी, पर्यावरण वन एवं जलवायु परिवर्तन मन्त्रालय, भारत सरकार एकीकृत क्षेत्रीय कार्यालय लखनऊ।
3. श्री गौरव गहलोत, साइंटिस्ट–बी, केन्द्रीय प्रदूषण नियंत्रण बोर्ड, दिल्ली।
4. श्री राजकुमार संगम, जिला खान अधिकारी, खनिज विभाग, बागपत।
5. डॉ0 योगेन्द्र कुमार, क्षेत्रीय अधिकारी, उ0प्र0 प्रदूषण नियंत्रण बोर्ड, मेरठ।

सर्वप्रथम क्षेत्रीय अधिकारी उ0प्र0 प्रदूषण नियंत्रण बोर्ड द्वारा बैठक में उपस्थित समस्त समिति के सदस्यों का धन्यवाद ज्ञापित करते हुए बैठक को आरम्भ किया गया तथा अवगत कराया कि उपरोक्त बैठक जनपद बागपत अन्तर्गत अवैध खनन के सम्बन्ध में उपरोक्त पारित आदेश के मुख्य अंश निम्नवत है–

Accordingly, we direct a joint Committee of MoEF@CC, CPCB, State PCB and District Magistrate, Baghpat to look into the matter give its report within one month by e-mail at Judicial-net@gov.in preferably in the form of searchable PDF/OCR Support PDF and not in the form of image PDF. The State PCB will be nodal agency for coordination and compliance.

उपरोक्त पारित आदेश के अनुपालन हेतु उक्त बैठक का आयोजन किया गया है तथा उपरोक्त पारित आदेश के अनुपालन हेतु उपरोक्त ओ0ए0 स0 में आगामी सुनवाई की तिथी 16.06.2021 नियत हैं।

डॉ0 प्रीति त्रिपाठी, डिप्टी डायरेक्टर/ साइंटिस्ट–सी, पर्यावरण वन एवं जलवायु परिवर्तन मंत्रालय, भारत सरकार एकीकृत क्षेत्रीय कार्यालय लखनऊ द्वारा जिला खान अधिकारी बागपत से खनन परियोजना के सम्बन्धित निम्नलिखित अभिलेखो को उपलब्ध कराये जाने की आपेक्षा की गयी।

1. खनन परियोजना को जारी पर्यावरण स्वीकृति की छायाप्रति।
2. सहमति जल/वायु की छायाप्रति।
3. ओ0एम0 दिनांक 24.07.2020 की छायाप्रति।
4. खनन परियोजना के समस्त निरीक्षण आख्याओ जोकि खनन विभाग व राजस्व विभाग बागपत द्वारा की गयी हैं, की छायाप्रति।

श्री गौरव गहलोत साइंटिस्ट–बी, केन्द्रीय प्रदूषण नियंत्रण बोर्ड, नई दिल्ली द्वारा जिला खन अधिकारी बागपत से खनन परियोजना से सम्बन्धित निम्नलिखित अभिलेखो को उपलब्ध कराने की अपेक्षा की गयी।

1. खनन परियोजना को जारी पर्यावरण स्वीकृति की छायाप्रति।
2. सहमति जल/वायु की छायाप्रति।
3. ओ0एम0 दिनांक 24.07.2020 की छायाप्रति।

डॉ0 योगेन्द्र कुमार, क्षेत्रीय अधिकारी, उ0प्र0 प्रदूषण नियंत्रण बोर्ड, मेरठ द्वारा अवगत कराया गया कि उपरोक्त खनन परियोजना को जल/वायु सहमति प्राप्त नही हैं खनन परियोजना के सहमति जल/वायु आवेदन को पर्यावरण स्वीकृति में अधिरोपित शर्तो के अनुपालन न किये जाने के दृष्टिगत अस्वीकृत कर दिया गया हैं।

डॉ0 प्रीति त्रिपाठी, डिप्टी डायरेक्टर/ साइंटिस्ट–सी, पर्यावरण वन एवं जलवायु परिवर्तन मन्त्रालय भारत सरकार एकीकृत क्षेत्रीय कार्यालय लखनऊ द्वारा जिला खान अधिकारी बागपत को निर्देशित किया गया कि उपरोक्त समस्त अभिलेख शीघ्र अतिशीघ्र ईमेल के माध्यम से प्रेषित किये जाये तथा यह भी अवगत कराया गया कि किन परिस्थितियों में बिना जल/वायु सहमति प्राप्त किये खनन परियोजना का संचालन किया गया तथा उक्त खनन परियोजना में किस अवधि से खनन कार्य किया जा रहा हैं, का सम्पूर्ण विवरण एवं खनन परियोजना में किस प्रकार की मशीनो का प्रयोग किया जा रहा हैं इत्यादि का सम्पूर्ण विवरण।

अन्त में डॉ0 योगेन्द्र कुमार, क्षेत्रीय अधिकारी, उ0प्र0 प्रदूषण नियंत्रण बोर्ड, मेरठ द्वारा जिला खन अधिकारी, बागपत से अनुरोध किया गया कि उपरोक्त अपेक्षित अभिलेख शीघ्र अतिशीघ्र ई–मेल romeerut@uppcb.in पर प्रेषित करना सुनिश्चित करे। ताकि ससमय उपरोक्त पारित आदेश का अनुपालन सुनिशित कराकर अनुपालन आख्या मा0 राष्ट्रीय हरित अधिकरण को ससमय प्रेषित किया जाना सम्भव हो सके बैठक में उपस्थित समस्त सदस्यों का धन्यवाद करते हुए बैठक की कार्यवाही का समापन किया गया।

20/4/2021
(डा0 योगेन्द्र कुमार)
क्षेत्रीय अधिकारी

पत्रांक 131/एन0जी0टी0/401/2018/बागपत दिनांक

प्रतिलिपिः– निम्नलिखत को सूचनार्थ एवं अग्रिम आवश्यक कार्यवाही हेतु सादर प्रेषित।

1. सदस्य सचिव महोदय, उ0प्र0 प्रदूषण नियंत्रण बोर्ड, लखनऊ।
2. जिलाधिकारी महोदय, बागपत।
3. डॉ0 प्रीति त्रिपाठी, डिप्टी डायरेक्टर/साइंटिस्ट–सी, पर्यावरण वन एवं जलवायु परिवर्तन मंत्रालय भारत सरकार एकीकृत क्षेत्रीय कार्यालय लखनऊ।
4. श्री गौरव गहलोत, साइंटिस्ट–बी, केन्द्रीय प्रदूषण नियंत्रण बोर्ड, दिल्ली।
5. श्री अजय कुमार, उप–जिलाधिकारी, खेकड़ा बागपत।
6. श्री राजकुमार संगम, जिला खान अधिकारी, खनिज विभाग, बागपत।

क्षेत्रीय अधिकारी

Annexure-2

By Post
10/5/21

प्रेषक,

खनन अधिकारी,
जिलाधिकारी,
कार्यालय बागपत।

सेवा में,

क्षेत्रीय अधिकारी,
उ0प्र0प्रदूषण नियन्त्रण बोर्ड,
क्षेत्रीय कार्यालय पाकेट टी0सी0 3/2
पल्लवपुरम, फेस–2 मोदीपुरम मेरठ।

पत्रांक 57 /खनन /2021 दिनांक 10 मई 2021

विषयः– In complain of order of Honable National Green Tribunal, New Delhi (Prinicpal Bench) in E.A.No.24 of 2020 O.A.No 401 of 2018 in thof Praveen & Anr.Vs MoEF&CC & Ors.-reg के सम्बन्ध में।

महोदय,

आपके पत्र संख्या 135/NGT-401/218/2021 का सन्दर्भ ग्रहण करने का कष्ट करें, जिसके द्वारा निम्नलिखित अभिलेखों को उपलब्ध कराये जाने की अपेक्षा की गयी है।

1–खनन परियोजना को जारी पर्यावरण स्वीकृत की छाया प्रति।
2–सहमति जल/वायु की छाया प्रति।
3–ओ0एम0दिनांक 24.07.2020 की छाया प्रति।
4–खनन परियोजना के समस्त निरीक्षण आख्याये जो कि खनन विभाग राजस्व विभाग द्वारा अब तक की गयी है की छाया प्रति कि सम्बन्धित खनिज लिपिक कोविड–19 पूरे परिवार सहित होने के कारण आफिस नही आ रहे है तथा अद्योहस्ताक्षरित भी सेक्टर मजिस्ट्रेट की डयूटी करते समय दिनांक 20.04.2021 से काफी बिमार चल रहे है काफी खांसी बुखार हो रहा है अभी ठीक नही हुआ है। जिसके कारण समय से वांछित सूचना भेजा जाना सम्भव नही हो पाया है।

मेरे संज्ञान में जल/वायु से सामग्री लेने का प्राविधान खनन नियमावली एवं शासनादेश में नही है। मेरे द्वारा समय–समय पर खनिज क्षेत्रों का निरीक्षण किया जाता है तथा पटटाधारक द्वारा अपने स्वीकृत खनन क्षेत्र के अर्न्तगत खनन करते पाया गया है तथा नदी के जल धारा में पटटाधारक द्वारा खनन नही करते पाया गया है। अपने स्वीकृत क्षेत्र में खनन करते पाया जाता है तो कोई रिपोर्ट नही दिया जाता है यदि पटटाधारक द्वारा अपने स्वीकृत क्षेत्र के बाहर खनन किया जाता है तो उसके विरूद्व कार्यावाही रिपोर्ट के माध्यम से की जाती है।

निम्नलिखित वांछित सूचना भेजा जा रहा है।

1–पर्यावरण की छाया प्रति।
2–दिनांक 24 जुलाई 2020 की छाया प्रति।

आख्या आवश्यक कार्यवाही हेतु प्रेषित।

10.

राजकुमार संगम,
खान अधिकारी
बागपत।

प्रतिलिपि–निम्न को सूचनार्थ एवं आवश्यक कार्यावाही हेतु प्रेषितः–

1-श्री अजय कुमार उपजिलाधिकारी खेकडा, जनपद बागपत।
2–डा0 प्रीति त्रिपाठी, डिप्टी डायरेक्टर/साइंटिस्ट–सी, पर्यावरण वन एवं जलवायु परिवर्तन मंत्रालय भारत सरकार एकीकृत क्षेत्रीय कार्यालय लखनऊ।
3–श्री गौरव गहलौत, साइंटिसट–बी केन्द्रीय प्रदूषण नियंत्रण बोर्ड नई दिल्ली।

खान अधिकारी,
बागपत।

AEE/SE
10/5/21

Annexure-3

State Level Environment Impact Assessment Authority, Uttar Pradesh

Registered

Directorate of Environment, U.P.
Vineet Khand-1, Gomti Nagar, Lucknow-226 010
Phone: 91-522-2300 541, Fax: 91-522-2300 543
E-mail: docuplko@yahoo.com
Website: www.seiaaup.in

To,

Shri Ajit Singh Malhotra,
S/o Shri Jai Singh Malhotra,
R/o Nehru Ward, Ward No- 13,
Tehsil- Pipariya, District- Hoshangabad- 461775

Ref. No. 137 /Parya/SEAC/3979/2017 Date 30 January, 2018

Sub: Environmental Clearance for Sand Mining from Yamuna River at Gata No. 620 Mi & 634 Mi, Village-Sankroud, Tehsil-Khekra, District-Baghpat, U.P. (Leased Area-19.42 Ha).

Dear Sir,

Please refer to your application/letter dated 19-01-2018 addressed to the Secretary, SEAC/Director, Directorate of Environment, U. P. The State Level Expert Appraisal Committee considered the matter in its meetings held on dated 23-01-2018.

A presentation was made by the representative of the project proponent along with their consultant M/s ENV Das (I) Pvt. Ltd. The proponent, through the documents submitted and the presentation made, informed the committee that:

1. The environmental clearance is sought for River bed Sand Mining from Yamuna River at Gata No. 620 Mi & 634 Mi, Village-Sankroud, Tehsil-Khekra, District-Baghpat, U.P. (Leased Area-19.42 Ha).
2. Salient feature details of the project:

NAME OF MINERAL	Sand
NAME OF RIVER	Yamuna River
NEAREST VILLAGE	Sankround
TEHSIL	Khekra
DISTRICT	Baghpat
STATE	Uttar Pradesh
LAESE AREA	19.42 ha
MAX. & MIN MRL WITHIN LEASE AREA	215 mRL & 211 mRL
LATITUDE	28°51'37.52"N to 28°51'34.40"N
LONGITUDE	77°12'47.31"E to 77°12'38.65"E
ML AREA	19.42 ha
TOTAL GEOLOGICAL RESERVE	19,42,000 cum/annum
TOTAL MINEABLE RESERVE	5,82,000 cum/annum
PROPOSED PRODUCTION	3,10,720 cum/annum
LIFE OF MINE	05 years
TYPE OF LAND	Non- agricultural land
METHOD OF MINING	Bar Scalping or Skimming method (OTFM (Other than fully mechanized) as per IBM & SSMG, 2016) using: Scraper/light earth movers Hydraulic excavator Loader Truck & tractors for transportation

State Level Environment Impact Assessment Authority
Member Secretary
U.P. Lucknow

ULTIMATE DEPTH OF MINING	3 m	
WATER REQUIREMENT	PURPOSE	REQUIREMENT (KLD)
	DRINKING & OTHERS	0.52
	SUPPRESSION OF DUST	4.0
	PLANTATION	0.05
	TOTAL	4.57
PROPOSED PRODUCTION/YEAR	3,10,720 cum/annum	
NO. OF WORKING DAYS	275	
PER DAY PRODUCTION FROM MINE	1130 cum/day	
WORKING HOURS PER DAY	12	
NO. OF WORKERS	At least: 52	
NO. OF TRUCKS MOVEMENT/ DAY	125	
NEAREST METALLED ROAD FROM SITE	NH 1 (Delhi-Ambala)- 8.60 km*(West)	

3. The mining would be restricted to unsaturated zone only above the phreatic water table and will not intersect the ground water table at any point of time.
4. This project does not attract any of the general conditions applicable on mining projects specified in EIA Notification 14/09/2006.
5. The mining operation will not be carried out in safety zone of any bridge or embankment or in eco-fragile zone such as habitat of any wild fauna.
6. There is no litigation pending in any court regarding this project.
7. The project proposal falls under category–1(a) of EIA Notification, 2006 (as amended).

Based on the recommendations of the State Level Expert Appraisal Committee (meeting held on 23/01/2018) on the above said project, the State Level Environment Impact Assessment Authority (meetings held on dated 27-01-2018) has decided to grant the Environmental Clearance to the title project for collection of 3,10,720 cum/annum is proposed from mining lease area 19.42 ha subject to effective implementation of the following General Conditions and specific conditions:

General Conditions:

1. This environmental clearance is subject to allotment of mining lease in favour of project proponent by District Administration/Mining Department.
2. Forest clearance shall be taken by the proponent as necessary under law.
3. Any change in mining area, khasra numbers, entailing capacity addition with change in process and or mining technology, modernization and scope of working shall again require prior Environmental Clearance as per the provisions of EIA Notification, 2006 (as amended).
4. Precise mining area will be jointly demarcated at site by project proponent and officials of Mining/Revenue department prior to starting of mining operations. Such site plan, duly verified by competent authority along-with copy of the Environmental Clearance letter will be displayed on a hoarding/board at the site. A copy of site plan will also be submitted to SEIAA within a period of 02 months.
5. Mining and loading shall be done only within day hours time.
6. No mining shall be carried out in the safety zone of any bridge and/or embankment.
7. It shall be ensured that standards related to ambient air quality/effluent as prescribed by the Ministry of Environment & Forests are strictly complied with. Water sprinklers and other dust control majors should be applied to take-care of dust generated during mining operation. Sprinkling of water on haul roads to control dust will be ensured by the project proponent.
8. All necessary statutory clearances shall be obtained before start of mining operations. If this condition is violated, the clearance shall be automatically deemed to have been cancelled.
9. Parking of vehicles should not be made on public places.

10. No tree-felling will be done in the leased area, except only with the permission of Forest Department.
11. No wildlife habitat will be infringed.
12. It shall be ensured that excavation of minor mineral does not disturb or change the underlying soil characteristics of the river bed /basin, where mining is carried out.
13. It shall be ensured that mining operation of Sand/Moram will not in any way disturb the, velocity and flow pattern of the river water significantly.
14. It shall be ensured that there is no fauna dependant on the river bed or areas close to mining for its nesting. A report on the same, vetted by the competent authority shall be submitted to the RO, PCB and SEIAA within 02 months.
15. Primary survey of flora and fauna shall be carried out and data shall be submitted to the RO, PCB and SEIAA within six months.
16. Hydro-geological study shall be carried out by a reputed organization/institute within six months and establish that mining in the said area will not adversely affect the ground water regime. The report shall be submitted to the RO, PCB and SEIAA within six months. In case adverse impact is observed /anticipated, mining shall not be carried out.
17. Adequate protection against dust and other environmental pollution due to mining shall be made so that the habitations (if any) close by the lease area are not adversely affected. The status of implementation of measures taken shall be reported to the RO, UPPCB and SEIAA and this activity should be completed before the start of sand mining.
18. Need-based assessment for the nearby villages shall be conducted to study economic measures which can help in improving the quality of life of economically weaker section of society. Income generating projects/tools such as development of fodder farm, fruit bearing orchards, vocational training etc. can form a part of such program me. The project proponent shall provide separate budget for community development activities and income generating programmes.
19. Green cover development shall be carried out following CPCB guidelines including selection of plant species and in consultation with the local DFO/Horticulture Officer.
20. Separate stock piles shall be maintained for excavated top soil, if any, and the top soil should be utilized for green cover/tree plantation.
21. Dispensary facilities for first-aid shall be provided at site.
22. An Environmental Audit should be annually carried out during the operational phase and submitted to the SEIAA.
23. The District Mining Officer should quarterly monitor compliance of the stipulated conditions. The project proponent will extend full cooperation to the District Mining Officer by furnishing the requisite data/information/monitoring reports. In case of any violations of stipulated conditions the District Mining Officer will report to SEIAA.
24. The project proponent shall submit six monthly reports on the status of compliance of the stipulated environmental clearance conditions including results of monitored data (both in hard & soft copies) to the SEIAA, the District Officer and the respective Regional Office of the State Pollution Control Board by 1st June and 1st December every year.
25. A copy of the clearance letter shall be sent by the proponent to concerned Panchayat, Zila Parisad/ Municipal Corporation and Urban Local Body.
26. Transportation of materials shall be done by covering the trucks / tractors with tarpaulin or other suitable mechanism to avoid fugitive emissions and spillage of mineral/dust.
27. Waste water, from temporary habitation campus be properly collected & treated before discharging into water bodies the treated effluent should conform to the standards prescribed by MoEF/CPCB.
28. Measures shall be taken for control of noise level to the limits prescribed by C.P.C.B.

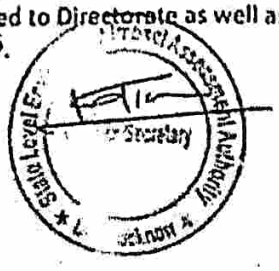
29. Special Measures shall be adopted to protect the nearby settlements from the impacts of mining activities. Maintenance of Village roads through which transportation of minor minerals is to be undertaken, shall be carried-out by the project proponent regularly at his own expenses.
30. Measure for prevention & control of soil erosion and management of silt shall be undertaken. Protection of dumps against erosion, if any, shall be carried-out with geo textile matting or other suitable material.
31. Project Proponent shall explore the possibility of using solar energy wherever possible.
32. Under corporate social responsibility a sum of 5% of the total project cost or total income whichever is higher is to be earmarked for total lease period. Its budget is to be separately maintained. CSR component shall be prepared based on need of local habitant. Income generating measures which can help in upliftment of poor section of society, consistent with the traditional skills of the people shall be identified. The programme can include activities such as development of fodder farm, fruit bearing orchards, free distribution of smokeless Chula etc.
33. Possibility for adopting nearest three villages shall be explored and details of civic amenities such as roads, drinking water etc proposed to be provided at the project proponent's expenses shall be submitted within 02 months from the date of issuance of Environment Clearance.
34. The funds earmarked for environmental protection measures should be kept in separate account and should not be diverted for other purpose. Year wise expenditure should be reported to the Ministry of Environment and Forests and its Regional Office located at Lucknow, SEIAA, U.P and UPPCB.
35. Action plan with respect to suggestion/improvement and recommendations made and agreed during Public Hearing shall be submitted to the District mines Officer, concern Regional Officer of UPPCB and SEIAA within 02 months.
36. Environmental clearance is subject to obtaining clearance under the Wildlife (Protection) Act, 1972 from the competent authority, if applicable to this project.
37. The proponent shall observe every 15 day for nesting of any turtle in the area. Based on the observations so made, if turtle nesting is observed, necessary safeguard measures shall be taken in consultation with the State Wildlife Department. For the purpose, awareness shall be created amongst the workers about the nesting sites so that such sites, if any, are identified by the workers during operations of the mine for taking required safeguard measures. In this regards the safety notified zone should be left so that the habitat/nesting area is undisturbed.
38. The project proponent shall undertake adequate safeguard measures during extraction of river bed material and ensure that due to this activity the hydro geological regime of the surrounding area shall not be affected.
39. The project proponent shall obtain necessary prior permission of the competent Authorities for withdrawal of requisite quantity of water (surface water and groundwater), required for the project.
40. Appropriate mitigative measures shall be taken to prevent pollution of the river in consultation with the State Pollution Control Board. It shall be ensured that there is no leakage of oil and grease in the river from the vehicles used for transportation.
41. Vehicular emissions shall be kept under control and regularly monitored. The vehicles carrying the mineral shall not be overloaded.
42. Provision shall be made for the housing of construction labour within the site with all necessary infrastructure and facilities such as fuel for cooking, mobile toilets, mobile STP, safe drinking water, medical health care, crèche etc. (MoEF circular Dated : 22-09-2008 regarding stipulation of condition to improve the living conditions of construction labour at site).
43. Personnel working in dusty areas should wear protective respiratory devices and they should also be provided with adequate training and information on safety and health aspects.

Occupational health surveillance program of the workers should be undertaken periodically to observe any contractions due to exposure to dust and take corrective measures, if needed.

44. A copy of the clearance letter shall be sent by the proponent to concerned Panchayat, Zila Parishad/ Municipal Corporation, Urban Local Body and the Local NGO, if any, from whom suggestions/ representations, if any, were received while processing the proposal. The clearance letter shall also be put on the website of the Company by the proponent.
45. The environmental statement for each financial year ending 31st March in Form-V as is mandated to be submitted by the project proponent to the concerned State Pollution Control Board as prescribed under the Environment (Protection) Rules, 1986, as amended subsequently, shall also be put on the website of the company along with the status of compliance of environmental clearance conditions and shall also be sent to the Regional Office of the Ministry of Environment and Forests, Lucknow by e-mail.
46. The green cover development/tree plantation is to be done in an area equivalent to 20% of the total leased area either on river bank or along road side (Avenue Plantation).
47. Debris from the river bed will be collected and stored at secured place and may be utilized for strengthen the embankment.
48. Safety measures to be taken for the safety of the people working at the mine lease area should be given, which would also include measure for treatment of bite of poisonous reptile/insect like snake.
49. Periodical and Annual medical checkup of workers as per Mines Act and they should be covered under ESI as per rule.

Specific Conditions

1. Heavy machine such as Hydraulic excavator etc. should not be employed for mining propose.
2. Project proponent should ensure survival of tree samplings. Mortality should be replaced from time to time.
3. Site photographs should be submitted with date and time within 15 days.
4. One month monitoring report of the area for air quality, water quality, Noise level, Flora & Fauna should be conducted twice a week and be submitted within 45 days for a record.
5. Provision for cylinder to workers should be made for cooking.
6. The capacity of trucks/tractor for loading purpose will be in tonnes as per Transport Department applicable norms and standard fixed by the Government.
7. Provide suitable mask to the worker.
8. Approach road kaccha is to be made motarable and tree samplings to be planted on both sides of the road.
9. Indigenous plants should be planted according to CPCB guidelines and in consultation with local Divisional Forest Officer.
10. The project proponent shall in 2 years conduct detailed replenishment study duly authenticated by a QCI-NABET accredited consultant, and the District Mines Officer which shall form the basis for midterm review of conditions of Environmental Clearance.
11. Provision for two toilets and hand pumps should be made at mining site.
12. Drinking water for workers would be provided by tankers.
13. Mining should be done Bar scalping or skiming methods extraction (typically 0.3 -0.6 m or 1 - 2 ft).
14. A buffer/safe zone shall be maintained from the habitation as per mining guidelines.
15. Total Project Cost has been submitted as Rs. 1,36,01,650/-. A CSR plan with minimum Rs. 6,80,082/- work to be executed with installation of five hand pumps for drinking water, solar light in villages of streets, construction of two numbers of toilets at the primary school with name displayed and address and details of beneficiary and gram pradhan along with phone number, photographs should be submitted to Directorate as well as to the District magistrate / Chief Development officers, Baghpat, U.P.



16. Detail of works under CSR which has to be executed as above is to be submitted with an affidavit to Directorate as well as to the District magistrate / Chief Development officers, Baghpat, U.P.
17. Health/Insurance card, Medical claim, regular health check-up camps, facilities shall be provided to the regular/temporary/Contractual or any base workers. Copy of Receipt shall be produced to the Directorate of Environment along with the compliance report.
18. Measure for conservation of water rainwater harvesting and cleaning and maintenance of natural surface water bodies of the nearby areas may be considered as one of the activity in CSR.
19. The excavated mining material should be carried and transported in such a way that no obstruction to the free flow of water takes place, suitable measure to be taken and details to be provided to concerned Department.
20. Width of the haul road shall be more than 6 meter.
21. The Environmental clearance will be co-terminus with the mining lease period.
22. Project falling with in 10 KM area of Wild Life Sanctuary is to obtain a clearance from National Board Wild Life (NBWL) even if the eco-sensitive zone is not earmarked.
23. To avoid ponding effect and adverse environmental conditions for sand mining in area, progressive mining should be done as per sustainable sand mining management guidelines 2016.
24. Geo coordinates should be verified by Director, DGM/District Magistrate/Regional Mining Officer/NHAI and should be submitted to SEIAA/SEAC, Secretariat as earliest.
25. In case it has been found that the E.C. obtained by providing incorrect information, submitting that the distance between the two adjoining mines is greater than 500mt. and area is less than 25ha, but factually the distance is less than 500 mt and the mine is located in cluster of area equal or more than 25ha, the E.C issued will stand revoked.
26. The project proponent shall in 2 years conduct detailed replenishment study duly authenticated by a QCI-NABET accredited consultant, and the District Mines Officer which shall form the basis for midterm review of conditions of Environmental Clearance.
27. The mining work will be open-cast and manual/semi mechanized (subject to order of Hon'ble NGT/Hon'ble Courts (s)). No drilling/blasting should be involved at any stage.
28. It shall be ensured that there shall be no mining of any type within 03 m or 10% of the width which-ever is less, shall be left on both the banks of precise area to control and avoid erosion of river bank. The mining is confined to extraction of sand/moram from the river bank only.
29. The project proponent shall undertake adequate safeguard measures during extraction of river bank material and ensure that due to this activity the hydro-geological regime of the surrounding area shall not be affected.
30. The project proponent shall adhere to mining in conformity to plan submitted for the mine lease conditions and the Rules prescribed in this regard clearly showing the no work zone in the mine lease i.e. the distance from the bank of river to be left un-worked (Non mining area), distance from the bridges etc. It shall be ensured that no mining shall be carried out during the monsoon season.
31. The project proponent shall ensure that wherever deployment of labour attracts the Mines Act, the provision thereof shall be strictly followed.
32. The project proponent will provide personal protective equipment (PPE) as required, also provid adequate training and information on safety and health aspects. Periodical medical examination of the workers engaged in the project shall be carried out and records maintained. For the purpose, schedule of health examination of the workers should be drawn and followed accordingly.

33. The critical parameters such as PM10, PM2.5, SO2 and NOx in the ambient air within the impact zone shall be monitored periodically. Further, quality of discharged water if any shall also be monitored [(TDS, DO, pH, Fecal Coliform and Total Suspended Solids (TSS)].
34. Effective safeguard measures, such as regular water sprinkling shall be carried out in critical areas prone to air pollution and having high levels of particulate matter such as loading and unloading point and all transfer points. Extensive water sprinkling shall be carried out on haul roads.
35. It should be ensured that the Ambient Air Quality parameters conform to the norms prescribed by the Central Pollution Control Board in this regard.
36. The extended mining scheme will be submitted by the proponent before expiry of present mining plan.
37. Four ambient air quality-monitoring stations should be established in the core zone as well as in the buffer zone for monitoring PM10, PM2.5, SO2 and NOx. Location of the stations should be decided based on the meteorological data, topographical features and environmentally and ecologically sensitive targets and frequency of monitoring should be undertaken in consultation with the State Pollution Control Board.
38. Common road for transportation of mineral is to be maintained collectively. Total cost will be shared/worked out on the basis of lease area among users.
39. Proponent will provide adequate sanitary facility in the form of mobile toilets to the labours engaged for the project work.
40. Solid waste material viz., gutkha pouchs, plastic bags, glasses etc. to be generated during project activity will be separately storage in bins and managed as per Solid Waste Management rules.
41. Green area/belt to be developed along haulage road in consultation of Gram Sabha/Panchyat.
42. Natural/customary paths used by villagers should not be obstructed at any time by the activities proposed under the project.
43. Digital processing of the entire lease area in the district using remote sensing technique should be done regularly once in three years for monitoring the change of river course by Directorate of Geology and Mining, Govt. of Uttar Pradesh. The record of such study to be maintained and report be submitted to Regional office of MoEF, SEIAA, U.P. and UPPCB.
44. A copy of clearance letter will be marked to concerned Panchayat / local NGO, if any, from whom suggestion / representation has been received while processing the proposal. The clearance letter shall also be put on the website of the company.
45. State Pollution Control Board shall display a copy of the clearance letter at the Regional office, District Industry Centre and Collector's office/Tehsildar's Office for 30 days.
46. The project authorities shall advertise at least in two local newspapers widely circulated, one of which shall be in the vernacular language of the locality concerned, within 7 days of the issue of the clearance letter informing that the project has been accorded environmental clearance and a copy of the clearance letter is available with the State Pollution Control Board and also at web site of the SEIAA at http://www.seiaaup.in and a copy of the same shall be forwarded to the Regional Office of the Ministry located in Lucknow, CPCB, State PCB.
47. The MoEF/SEIAA or any other competent authority may alter/modify the above conditions or stipulate any further condition in the interest of environment protection.
48. Concealing factual data or submission of false/fabricated data and failure to comply with any of the conditions mentioned above may result in withdrawal of this clearance and attract action under the provisions of Environment (Protection) Act, 1986.
49. Any appeal against this environmental clearance shall lie with the National Green Tribunal, if preferred, within a period of 30 days as prescribed under Section 11 of the National Environment Appellate Authority Act, 1997.
50. Waste water from potable use be collected and reused for sprinkling.

51. During the school opening and closing time vehicle movement will be restricted.
52. A width of not less than 50 meter or 10% width of river can be restricted for mining activities from river bank. A condition can be imposed that mining will be done from river activities from river bank.

You shall also ensure that the proposed site is not a part of any no-development zone as required/prescribed/identified under law. In case of violation, this permission shall automatically deem to be cancelled. Also, in the event of any dispute on ownership or land use of the proposed site, this clearance shall automatically deem to be cancelled.

The above stipulated conditions will be enforced inter-alia, under the provisions of the Water (Prevention & Control of Pollution) Act, 1974, the Air (Prevention & Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986 and the Public Liability Insurance Act, 1991 along-with their amendments and rules made there under and also any other orders passed by the Hon'ble Courts of Law relating to the subject matter.

The project proponent will have to submit approved plans and proposals incorporating the conditions specified in the Environmental Clearance within 03 months of issuance of this clearance. The SEIAA/MoEF reserves the right to revoke the environmental clearance, if conditions stipulated are not implemented to the satisfaction of SEIAA/MoEF. SEIAA may impose additional environmental conditions or modify the existing ones, if necessary.

This is to request you to take further necessary action in matter as per provisions of Gazette Notification No. S.O. 1533(E) dated 14/09/2006, as amended and send regular compliance reports to the authority as prescribed in the aforesaid notification.

(Ashish Tiwari)
Member Secretary, SEIAA

Ref. No...../Parya/SEAC/3979/2017 Dated: As above

Copy for Information and necessary action to:

1. The Principal Secretary, Environment, U.P. Govt., Lucknow.
2. Advisor, IA Division, Ministry of Environment, Forests & Climate Change, Govt. of India, Indira Paryavaran Bhawan, Jor Bagh Road, Aliganj, New Delhi.
3. Additional Director, Regional Office, Ministry of Environment & Forests, (Central Region), Kendriya Bhawan, 5th Floor, Sector-H, Aliganj, Lucknow.
4. The Member Secretary, U.P. Pollution Control Board, TC-12V, Paryavaran Bhawan, Vibhuti Khand, Gomti Nagar, Lucknow.
5. District Magistrate, Baghpat, U.P.
6. Director, Department of Geology & Mining, U.P. Lucknow.
7. Copy for Web Master/Guard file.

(Ashish Tiwari)
Member Secretary, SEIAA

Annexure-4

उत्तर प्रदेश शासन,
भूतत्व एवं खनिकर्म अनुभाग,
संख्या– /86–2020–57(सा0)/2019
लखनऊ दिनांक 24 जुलाई, 2020

कार्यालय ज्ञाप

मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली द्वारा ओ0ए0 संख्या–401/2018 प्रवीन व अन्य बनाम् एम0ओ0ई0एफ0 व अन्य में पारित आदेश दिनांक 08.03.2019 के अनुपालन किये जाने के सम्बन्ध में याची श्री प्रवीन कुमार व अन्य द्वारा मुख्य सचिव, महोदय को सम्बोधित पत्र दिनांक 15.04.2019 द्वारा जनपद बागपत, क्षेत्र–साकरौंद खादर में पट्टाधारक एच0एस0एम0 होल्डिंग प्रा0लि0 के विरूद्ध मशीनों द्वारा अवैध खनन की शिकायत करते हुये प्रश्नगत पट्टा निरस्त करने का अनुरोध किया गया है। पट्टाधारक एच0एस0एम0 होल्डिंग प्रा0लि0 द्वारा जिलाधिकारी, बागपत को सम्बोधित पत्र दिनांक 26.03.2019 व 29.03.2019 में स्वयं के पक्ष में दिनांक 16.05.2018 को शासन से अनुबन्ध पश्चात् खनन कार्य वैधानिक रूप से प्रारम्भ होना, तदुपरान्त मा0 राष्ट्रीय हरित अधिकरण के आदेश दिनांक 14.06.2018 तथा 18.07.2018 के अनुपालन में 18.07.2018 से खनन पूर्णतः बन्द होना उल्लिखित किया गया है तथा प्रश्नगत खनन पुनः प्रारम्भ किये जाने के सम्बन्ध में पूर्व में जमा रायल्टी के समायोजन तथा खनन संक्रिया बन्द रहने की अवधि की किश्त देयता शून्य किए जाने का अनुरोध किया गया है।

2. तत्कम में मुख्य सचिव, उत्तर प्रदेश शासन की अध्यक्षता में दिनांक 15.04.2019 को आहूत बैठक में मुख्य सचिव महोदय द्वारा शिकायतकर्ता पक्ष द्वारा की गयी शिकायत के निदान तथा पट्टाधारक पक्ष द्वारा पट्टा का संचालन नहीं हो पाने से उत्पन्न स्थिति के निवारण व प्रकरण की स्थलीय वस्तुस्थिति प्राप्त करने हेतु एक तीन सदस्यीय कमेटी, जिसमें पर्यावरण विभाग से खनन सम्बन्धी परामर्शी विशेषज्ञ श्री मेराजुद्दीन, श्री अनिल कुमार शर्मा, मुख्य खान अधिकारी, भूतत्व एवं खनिकर्म विभाग तथा जनपद बागपत के सम्बन्धित उपजिलाधिकारी सदस्य होगें, गठित किए जाने के निर्देश दिए गए।

3. तत्कम में गठित जॉच समिति के सदस्य श्री अनिल कुमार शर्मा व श्री मेराजुद्दीन द्वारा दी गई आख्या के अन्तर्गत खनिज विकास तथा राजस्व हित में अवैध खनन की सम्भावना को समाप्त किये जाने के दृष्टिगत स्वीकृत क्षेत्र में खनन पट्टा संचालित किया जाना आवश्यक प्रतीत होना बताया गया, जबकि सदस्य उपजिलाधिकारी, खेकड़ा द्वारा अपनी आख्या में यह मंतव्य प्रस्तुत किया गया कि बालू खनन पट्टे का नियमानुसार संचालन, प्रश्नगत खनन क्षेत्र में मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली के दिशा–निर्देशों के कम में, अनुमन्य क्षेत्र से इतर न करने के सम्बन्ध में पट्टा धारक से अण्डरटेकिंग लिया जाना उचित होगा।

4. उक्त के सम्बन्ध में जिलाधिकारी, बागपत द्वारा भी दिनांक 05.06.2020 को अपर जिलाधिकारी (वि0/रा0)–प्रभारी अधिकारी खनिज, उपजिलाधिकारी खेकड़ा, क्षेत्रीय अधिकारी भूतत्व एवं खनिकर्म, क्षेत्रीय कार्यालय गाजियाबाद व खान अधिकारी बागपत की टीम गठित कर जॉच करायी गई। उक्त जनपदीय जॉच टीम द्वारा दी गई आख्या के अन्तर्गत अवगत

कराया गया है कि खनन पट्टा संचालित किये जाने से ग्राम वासियों का विरोध होगा तथा कानून व्यवस्था की स्थिति भी खराब हो सकती है। इसलिय खनन पट्टा संचालित किया जाना उचित नहीं है।

उक्त के सम्बन्ध में विचारोपरान्त यह पाया गया है कि प्रश्नगत क्षेत्र में पर्याप्त मात्रा में खनन हेतु उपखनिज उपलब्ध है तथा यमुना नदी की जलधारा भी हरियाणा राज्य की ओर बह रही है। इस प्रकार प्रश्नगत क्षेत्र खनन कार्य हेतु उपयुक्त है। ऐसी स्थिति में उपलब्ध उपखनिज के परिहार हेतु नियमानुसार खनन पट्टा संचालन नहीं होने पर उपखनिज के अवैध खनन की सम्भावना बनी रहेगी तथा इससे शासकीय राजस्व हित भी प्रभावित होगा।

अतः उपरोक्त वर्णित स्थिति के दृष्टिगत सम्यक् विचारोपरान्त यह निर्णय लिया गया है कि जिलाधिकारी, बागपत द्वारा अवैध खनन की प्रभावी रोकथाम के साथ-साथ जनहित की पूर्ति, खनिज विकास व शासकीय राजस्व हित में प्रश्नगत स्वीकृत खनन क्षेत्र के पट्टे को संचालित किये जाने के सम्बन्ध में आवश्यक कार्यवाही सुनिश्चित करें। प्रश्नगत प्रत्यावेदन उक्तानुसार एतद्द्वारा निस्तारित किए जाते हैं।

डा0 रोशन जैकब
सचिव।

संख्याः 1023 (1)/86-2020, तद्दिनांकः-

प्रतिलिपि निम्नलिखित को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित :-

1. स्टाफ आफिसर, मुख्य सचिव, उ0प्र0 शासन को मुख्य सचिव महोदय के अवगतार्थ।
2. निदेशक भूतत्व एवं खनिकर्म, उ0प्र0, लखनऊ।
3. जिलाधिकारी, बागपत।
4. सम्बन्धित याची तथा पट्टाधारक (जिलाधिकारी, बागपत के माध्यम से)
5. गार्ड फाइल।

(डा0 रोशन जैकब)
सचिव

Annexure-5

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL

PRINCIPAL BENCH AT NEW DELHI

E.A. NO. OF 2020

IN

ORIGINAL APPLICATION NO. 401 OF 2018

(Under Section 26and Section 28 of the National Green Tribunal Act, 2010)

IN THE MATTER OF:

Praveen & Anr. ...Applicants

Vs

MoEF & CC &Ors ...Respondents

INDEX

S.No.	Particulars	Pg No.
1.	Synopsis and List of Dates & Events	4-11
2.	Execution Application No. of 2020 filed on behalf of Applicant alongwith Affidavit	12-28
3.	**Annexure A/1** - A copy of the Final order dated 08.03.2019 by this Hon'ble Tribunal in Praveen & Anr vs MoEF & CC &Ors (OA 401/2018)	29-31
4.	**Annexure A/2 (Colly)** - A copy of Orders dated 14.06.2018, 18.07.2018 and 13.08.2018 by this Hon'ble Tribunal in Praveen & Anr vs MoEF & CC &Ors (OA 401/2018)	32-36
5.	**Annexure A/3** – A copy of the SDM's- Surprise Inspection Report dated 27.06.2018	37-38
6.	**Annexure A/4** – A copy of letter dated 15.04.2019 by the Applicants to the Ld. Chief Secretary, State of UP alongwith Translation	39-41
7.	**Annexure A/5** – A copy of OM dated 24.07.2020 by Directorate of Geology and Mining, Government of Uttar Pradesh alongwith Translation	42-47

8.	**Annexure A/6** – A copy of Order dated 19.02.2020 in O.A No. 44/2016, Mushtakeem v. MoEF & CC & Ors	48-52
9.	**Annexure A/7** – A copy of Order dated 24.06.2020 in OA 575/2019, Yaduraj Singh Jat vs State of Rajasthan	53-55
10.	**Annexure A/8 (Colly)** - A copy of the Orders dated 01.05.2019 in OA 58 of 2018 Protection of Environment and Public Service Committee vs. Union of India & Ors and order dated 02.05.2020 in OA No. 797/2018 Residents of Saren Phala Dhelana vs State of Rajasthan	56-60
11.	**Annexure A/9** - Relevant excerpts of the Enforcement and Management of Sand Mining Guidelines, 2020	61-73
12.	Vakalatnama	74.

DATE:06.10.2020

PLACE: New Delhi

DRAWN & FILED BY:

Sanjay Upadhyay, Salik Shafique & Prannoy Joe Sebastian
Advocates for the Applicants
29, Presidential Estate, Nizamuddin East, New Delhi – 110013
salik@eldfindia.com; +91 8527929297

SYNOPSIS

The Applicant has filed the present Execution Application before this Hon'ble Tribunal seeking to bring to its notice the blatant violation and non-execution of the final order dated 08.03.2019 passed by this Hon'ble Tribunal in the matter titled Praveen & Anr v. MoEF & CC & Ors. (O.A 401 of2018)

The Applicant had filed the abovementioned Original Application No. 401 of 2018 titled Praveen & Anr. v. MoEF & CC & Ors. raising the issue of illegal mechanized mining in the river bed of river Yamuna in Sakrond Village, Tehsil- Khekda, District Baghpat, Uttar Pradesh, in blatant violation of the conditions of the mining lease, environment clearance, Orders of the Hon'ble Supreme Court of India and this Hon'ble Tribunal.

That this Hon'ble Tribunal while taking cognizance of the illegality, disposed of the matter vide order dated 08.03.2019 with directions to the Chief Secretary, State of Uttar Pradesh to look into the grievance regarding illegal mining, to ensure that no vehicles/ machines used in illegal mining shall be released and to ensure that all cases of mining in State of Uttar Pradesh are dealt, in accordance with Sustainable Sand Mining Guidelines, 2016.

That soon after disposal of the Original Application the respondent mining company resumed its illegal activities causing the diversion of water from Yamuna into the fields and thereby destroying the only source of income for the farmers. The Applicant raised this issue of illegality before the Chief Secretary, Uttar Pradesh vide letter dated 15.04.2019. Subsequently, the DM, Baghpat constituted a Committee comprising of Additional District Collector, Officer In-charge Mines, Deputy Collector, Baghpat,

Regional Officer, Directorate of Geology and Mining. The Committee noted that allowing the mining operation would lead to protests from the villagers which would cause law and order problem in the area. It suggested that in view of this the mining should not be allowed over the leased area

That on 24.07.2020 ignoring the order of this Hon'ble Tribunal the Directorate of Geology and Mining, Government of Uttar Pradesh issued an Office Memorandum wherein it has allowed the mining operation to continue despite noting the suggestions made by the Committee constituted on 05.06.2020, on the ground that the area has sufficient supply of sand and stopping the mining would cause loss of exchequer.

That the OM dated 24.07.2020 has been passed without taking into consideration the Orders dated 14.06.2018, 18.07.2018 and final Order dated 08.03.2019of this Hon'ble Tribunal which restricted respondent mining company from carrying out mechanized mining as the Sustainable Mining Guidelines. It has also not imposed any environmental compensation on the respondent mining company despite the SDM, Report dated 27.06.2018 acknowledged that there was use of heavy machinery in sand mining and subsequent Orders of this Hon'ble tribunal noting the same. Further, it is stated that all vehicles confiscated for illegal mining has been released.

That it is submitted that the State of UP instead of taking responsibility and following the provisions of Enforcement and Monitoring of Sustainable Sand Mining Guidelines, 2020, is rather brushing aside its responsibility by allowing respondent mining company continue.

Hence this Execution Application.

List of Dates and Events

2016	Ministry of Environment and Forest published 'Sustainable Sand Mining Management Guidelines 2016'
14.08.2017	The Government of State of Uttar Pradesh vide Government Order No. 1875/86-2017 granted 5 mining leases in District Baghpat including the respondent mining company (M/s HSM Holdings Pvt.).
25.11.2017	Letter of intent issued by District Magistrate, Baghpat in favor of Respondent No. 8 – M/s HSM Holdings Pvt. Ltd.
30.01.2018	The SEIAA issued Conditional environment clearance in favor of Respondent No. 8 - M/s HSM Holdings Pvt. It laid down the condition that mining work will be open cast and manual/ semi mechanized. It further stated that heavy machine such as excavator, scooper etc. should not be employed for mining purpose.
05.06.2018	Representation made by villagers and farmers to District Mining Officer, Baghpat regarding air pollution and damage to crops being caused by stocking of sand by Respondent No. 8, M/s HSM Holdings Pvt.
08.06.2018	Representation made by villagers and farmers to DMO, Baghpat regarding air pollution and damage to crops being caused by stocking of sand by Respondent No. 8
08.06.2018	Representation made by villagers and farmers to DM, Baghpat regarding air pollution and damage to crops being caused by

stocking of sand by Respondent No. 8

13.06.2018 The Applicant had filed Original Application No. 401/2018 titled Praveen & Anr vs MoEF & Ors raising the issue of blatant violation of the conditions of the mining lease, environment clearance and orders of the Hon'ble Supreme Court of India and this Hon'ble Tribunal.

14.06.2018 This Hon'ble Tribunal was pleased to issue notice to the Respondents in O.A. No. 401 of 2018. This Hon'ble Tribunal directed the Respondent No. 5, District Magistrate, Baghpat and District Mining Officer, Baghpat to ensure that no mechanized mining is done by Respondent No. 8, M/s HSM Holdings Pvt. Ltd. It further directed that Respondent No. 7, Senior Superintendent of Police, Baghpat to keep a regular vigil around mining site to ensure no mining lease and EC conditions are violated. In case of violation the Senior Superintendent of Police, Baghpat shall be personally held liable for any complaints received.

22.06.2018 A Surprise inspection was conducted by the Revenue and Police Department with regard to the complaint made by the Applicant to Sub Divisional Magistrate, Khekda.

27.06.2018 The SDM submitted a Surprise Site Inspection Report in O.A. No. 401 of 2018. In the report it has been stated that a surprise inspection was conducted on 22.06.2018 by the Revenue and Police Department in village Sankraud Khadar. It was found during the surprise inspection that illegal mining was in

progress using 3 Dumpers and 2 JCB machines. The machines were brought to Khekda P.S. and then the same were seized.

18.07.2018 This Hon'ble Tribunal was pleased to pass an interim order restraining Respondent No. 8, Mining Company from use of any machine for mining purpose or continuing any sort of mining operation. This Hon'ble Tribunal further directed Respondent No. 5, DM and Respondent No. 7, SSP to ensure compliance of interim order and send a periodical report in this regard every week.

13.08.2018 This Hon'ble Tribunal had observed that mining was continuing despite the interim order passed by this Hon'ble Tribunal. This Hon'ble Tribunal directed the Respondent No. 7, SSP Bhagpat to personally look into the matter and depute an officer for the purpose to see that no violation of interim order is committed by any party.

08.03.2019 This Hon'ble Tribunal was pleased to dispose of O.A No. 401 of 2018 with directions to the Ld. Chief Secretary that the grievance regarding illegal mining be thoroughly looked into, that all parties concerned be given an opportunity of hearing before finally deciding the matter, that no vehicles/ machines used in illegal mining shall be released, to look into the grievance of illegal mining as has been dealt in OA 183 of 2018 and to ensure that all cases of mining in State of Uttar Pradesh are dealt in accordance with Sustainable Sand Mining Management Guidelines, 2016.

The Applicant was further granted liberty to take steps in accordance to law before the appropriate forum in case any grievance remains after consideration of the matter by the Ld. Chief Secretary.

15.04.2019 The Applicants in pursuance of the Order dated 08.03.2019 by the Hon'ble Tribunal wrote a letter to the Ld. Chief Secretary, State of UP requesting to take action against M/s HSM Holding Pvt. Ltd for non-compliance of Orders of this Hon'ble Tribunal by operating 7 Poclain machines to dig 20-25 feet holes. This has caused diversion of water from Yamuna into the fields and thereby destroying the only source of income for the farmers.

01.05.2019 This Hon'ble Tribunal in O.A. No. 58/2018(WZ) in the matter of *Protection of Environment and Public Service Committee vs. Union of India & Ors.* directed that damages must be calculated on account of (i) Net Present Value (NPV) of the ecological services forgone forever; (ii) cost of damage to environment and pristine ecology; (iii) cost of mitigation and restitution of the environment and (iv) deterrent environmental compensation distinct from the earlier three heads.

04.06.2019 That a Committee was constituted by the State of UP comprising of Shri Merajuddin, Directorate of Environment UP, Anil Kr. Sharma, Chief Mining Officer, Directorate of Geology and Mining and concerned ADM, Baghpat.

26.12.2019	Letter from Director, Directorate of Geology and Mining to District Magistrate, Baghpat stating that the Committee constituted on 04.06.2019 would be conducting Site Inspection on 29.12.2019. It requested the DM, Baghpat to provide assistance to the committee and to direct the Complainant and Lease holder to be present for the site inspection.
27.12.2019	Letter from Mining Officer, Baghpat to applicant requesting to be present for site inspection on 29.12.2019 at 11.00 AM.
27.12.2019	Letter from Mining Officer to the ADM, Baghpat requesting to present on 29.12.2019 for site inspection and to ensure the presence of the Applicant and lease holder.
29.12.2019	Site Inspection by the Committee constituted on 15.04.2019
January, 2020	MoEF & CC published the Enforcement and Monitoring of Sustainable Sand Mining Guidelines, 2020
19.02.2020	This Hon'ble Tribunal in O.A No. 44/2016, *Mushtakeemv. MoEF & CC & Ors* laid down a scale of compensation to be recovered for release of vehicle in violation of environmental norms.
05.06.2020	The DM, Baghpat constituted a Committee comprising of Additional District Collector, Officer In-charge Mines, Deputy Collector, Baghpat, Regional Officer, Directorate of Geology and Mining. The Committee noted that allowing the mining operation would lead to protests from the villagers which would cause law and order problem in the area. It

suggested that in view of this the mining should not be allowed over the leased area.

24.07.2020 OM issued by Directorate of Geology and Mining wherein it allowed the mining operation to continue despite noting the suggestions made by the Committee constituted on 05.06.2020, on the ground that the area has sufficient supply of sand and stopping the mining would cause loss of exchequer.

.10.2020 Hence, this Execution Application

BEFORE THE NATIONAL GREEN TRIBUNAL

PRINCIPAL BENCH AT NEW DELHI

EXECUTION APPLICATION NO. OF 2020

IN

ORIGINAL APPLICATION NO. 401 OF2018

IN THE MATTER OF:

1. **Praveen**

   S/o Om Pal Singh

   Village and Post Office Sakrond,

   Tehsil – Khekda, District Baghpat,

   Uttar Pradesh, Pin – 201101

2. **Ram Kripal**

   S/o Rajender Singh

   Village & Post Office Sakrond,

   Tehsil – Khekda, District Baghpat,
   Uttar Pradesh, Pin – 201101 **Applicants**

Versus

1. **Ministry of Environment, Forest and Climate Change,**
   Through the Secretary,
   Indira Paryavaran Bhavan,
   Jorbagh Road, New Delhi – 110003

   011-24695262, 24695265, Email: secy-moef@nic.in

2. **State of Uttar Pradesh**

   Through Chief Secretary

   1st floor, Room No. 110,

   Lalbahadur Shastri Bhawan,

   Uttar Pradesh Secretariat,

   Lucknow – 226001, UP

   Phone No. 0522-2289212 / 2289296,

   Email : csup@nic.in

3. **Director, Geology and Mining, U.P.**

   Khanij Bhawn, 27/8, Ram Mohan Rai Marg,

Lucknow, U.P. 226001

Tel. No.: 0522-2205904, E-mail- dgmupexp@gmail.com

4. **State Level Environment Impact Assessment Authority,**

U.P., Director of Environment U.P.

Vineet Khand – I, Gomti Nagar,

Lucknow – 226010

Phone: 91-522-2300 541, E-mail: msseiaaup@gmail.com

5. **District Magistrate,**

Baghpat, U.P. 201101

Tel No. 9454417562, Email dmbag@nic.in

6. **District Mininng Officer**

Baghpat, U.P. 201101

Tel. No.8887534807, Email bagpatmo@gmail.com

7. **Senior Superintendent of Police**

Baghpat, Uttar Pradesh, 201101

Tel. No. 0121-2222395, Email: spbpt-up@nic.in

8. **M/s H.S.M. Holdings Pvt. Ltd.**

Through

Shri Ajit Singh Malhotra

Office: Located at Gata No. 620 Mi & 634 Mi,

Village Sankround, Tehsil Khekra, Baghpat, U.P.

Res: Nehru Ward, Ward No. 13,

Pipariya, Hoshangabad 461775

Tel No.9450367469, Emai: ajitsinghmalhotra.sand@gmail.com

Respondents

MOST RESPECTFULLY SHOWETH:

1. That the instant Execution Application is being filed under Sections 26 and 28 of the National Green Tribunal Act, 2010 seeking

execution and compliance of the final order and judgment dated 08.03.2019 passed by this Hon'ble Tribunal in the matter titled Praveen & Anr. v. MoEF & CC & Ors. (OA 401 of 2018).A copy of the said order dated 08.03.2019has been appended herein as **Annexure A/1. (Pg. 29 to 31)**

2. That the Applicant had filed the abovementioned matter titled Praveen & Anr. v. MoEF & CC & Ors. raising the issue of illegal mechanized mining in the river bed of river Yamuna in Sakrond Village, Tehsil- Khekda, District Baghpat, Uttar Pradesh, in blatant violation of the conditions of the mining lease, environment clearance and orders of the Hon'ble Supreme Court of India and this Hon'ble Tribunal.

3. That during the course of the proceedings, this Hon'ble Tribunal vide order dated 14.06.2018, directed the Respondent No. 5, District Magistrate, Baghpat and District Mining Officer, Baghpat to ensure that no mechanized mining is done by Respondent No. 8, M/s HSM Holdings Pvt. Ltd. It further directed that Respondent No. 7, Senior Superintendent of Police, Baghpat to keep a regular vigil around mining site to ensure no mining lease and EC conditions are violated. In case of violation the Senior Superintendent of Police, Baghpat shall be personally held liable for any complaints received. A copy of Orders dated 14.06.2018, 18.07.2018 and 13.08.2018are marked and appended as **Annexure A/2 (Colly) (Pg. 32 to 36)**

4. That on 27.06.2018 the SDM submitted its report on surprise site inspection conducted on 22.06.2018 by the Revenue and Police Department in village Sankraud Khadar. It was found that mining was being undertaken, with the help of 3 Dumpers and 2 JCB

machines. The machines were brought to Khekda Police Station and then the same were seized. A copy of the SDM's- Surprise Inspection Report is marked and appended as **Annexure A/3.**

(Pg. 37 **to** 38 **)**

5. That this Hon'ble Tribunal while noting the illegality, disposed of the matter with directions to the Chief Secretary, State of UP. The relevant extract of the order dated 08.03.2019:-

> *"1. That the grievance raised by the applicant in respect of illegal mining shall be thoroughly looked into by the Ld. Chief Secretary of State of Uttar Pradesh. In case need arises, he may constitute a Committee for site inspection*
>
> *2. All the parties concerned shall be given an opportunity of hearing by the Ld. Chief Secretary before finally deciding the matter.*
>
> *3. The Ld. Chief Secretary is directed to ensure that no vehicles/machines used in illegal mining shall be released.*
>
> *4. The Ld. Chief Secretary shall himself look into in respect of grievance of the application as has been dealt by him in the case relating to illegal mining in O.A. (183 of 2018) to pass appropriate orders.*
>
> *5. The Ld. Chief Secretary is also directed to ensure that all cases of mining in the State of Uttar Pradesh are hereafter dealt, in accordance to Sustainable Sand Mining Management Guidelines, 2016, issued by Ministry of Environment, Forest and Climate Change, Government of India."*

That it is submitted that the Applicant was further granted liberty to take steps in accordance to law before the appropriate forum in case any grievance remains after consideration of the matter by the Ld. Chief Secretary.

6. That the Applicants in pursuance of the Order dated 08.03.2019 by the Hon'ble Tribunal wrote a letter dated 15.04.2019 to the Ld. Chief Secretary, State of UP requesting to take action against M/s HSM Holding Pvt. Ltd for non-compliance of Orders of this Hon'ble Tribunal by using 7 Poclain machines to dig 20-25 feet holes. This has caused diversion of water from Yamuna into the fields and thereby destroying the only source of income for the farmers. A Copy of the letter dated 15.04.2019 had been marked and appended as **Annexure A/4. (Pg.**39 **to** 41 **)**

7. That it is submitted that on 04.06.2019 a Committee was constituted by the State of UP comprising of Shri Merajuddin, Directorate of Environment UP, Anil Kr. Sharma, Chief Mine Officer, Directorate of Geology and Mining and the concerned Deputy DM, Baghpat.

8. That the Mining Officer wrote a letter dated 27.12.2019 to the Applicant requesting him to be present for site inspection on 29.12.2019 at 11.00 AM.

9. That on 05.06.2020 another Committee was constituted by DM , Baghpat comprising of ADM, Officer In-charge Mines, Deputy Collector, Baghpat, Regional Officer, Directorate of Geology and Mining. The Committee noted that allowing the mining operation would lead to protests from the villagers which would cause law and order problem in the area. It suggested that in view of this, the mining should not be allowed over the leased area.

10. That on 24.07.2020 ignoring the order of this Hon'ble Tribunal, the Directorate of Geology and Mining, Government of Uttar Pradesh issued an Office Memorandum wherein it has allowed the mining operation to continue despite noting the suggestions made by the Committee constituted on 05.06.2020, on the ground that the area has sufficient supply of sand and stopping the mining would cause loss of exchequer. A copy of OM dated 24.07.2020 has been marked and appended as **Annexure A/5 (Pg. 42 to 47)**

11. That the OM dated 24.07.2020 has been passed without taking into consideration the Orders dated 14.06.2018, 18.07.2018 and final Order dated 08.03.2019 of this Hon'ble Tribunal which restricted respondent mining company from carrying out mechanized mining as the Sustainable Mining Guidelines. At the outset no orders have been passed by the Chief Secretary, UP which was directed by this Hon'ble Tribunal vide order dated 08.03.2019. Further, despite categorical finding of illegal mining, impounding of vehicles and machineries used for illegal mining, no environmental compensation has been levied on the respondent mining company. This is also despite the SDM's, Report dated 27.06.2018 which acknowledged that there was use of heavy machinery in sand mining and subsequent Orders of the this Hon'ble Tribunal noting the same. Further, all vehicles and machineries which were earlier confiscated for illegal mining have been released without following the due process as laid down by this Hon'ble Tribunal in the case (O.A No. 44/2016, *Mushtakeem v. MoEF & CC & Ors*) .

12. That it is submitted that the State of UP instead of taking responsibility and following the provisions of Enforcement and

Monitoring of Sustainable Sand Mining Guidelines, 2020, is rather brushing aside its responsibility by allowing the respondent mining company to continue without any strict monitoring protocol as per the above mentioned Guidelines. In fact, in the said OM dated 24.07.2020, there is not a whisper either on compliance of the Sustainable sand Mining Guidelines or Enforcement and Monitoring of Sustainable Sand Mining Guidelines, 2020. This shows the complete lackadaisical approach and deference showed by the Chief Secretary, UP who has not only, not followed the directions of this Hon'ble Tribunal but completely ignored the law of the land.

13. That it is submitted that the OM dated 24.07.2020 has simply legalized the illegal mining which was undertaken by Respondent No. 8 due to the use of heavy machinery (Mechanized Mining) in a non mechanized mining lease.. That it is submitted that the Ld. Secretary, Mines and Geology Department in disposing of the compliant failed to take into consideration the violations committed by Respondent No. 8 which have been duly noted by the Hon'ble National Green Tribunal.

14. That it is submitted that the decision taken by the Ld. Secretary, Mines and Geology Department has not complied with the direction of this Hon'ble Tribunal wherein it directed the Ld. Chief Secretary that all mining in the state of UP must be in accordance with the Sustainable Sand Mining Guidelines, 2016. It is submitted that the Ld. Secretary, Mines and Geology Department has not taken into consideration the letter dated 15.04.2019 by the applicant that highlighted the fact that 20 -25 feet deep mining operations is being carried out. It is submitted that the Respondent No. 8 is in clear

violation of these conditions and the State of UP has completely ignored it.

15. That it is submitted that the decision taken by the Ld. Secretary, Mines and Geology Department is also violative of this Order dated 19.02.2020 of this Hon'ble Tribunal in O.A No. 44/2016, *Mushtakeem v. MoEF & CC & Ors* which laid down the scale of compensation to be recovered for release of vehicle in violation of environmental norms. The relevant extract of the order has been reproduced as follows:

"

Sr. No.	Category of Vehicle	Penalty Amount
1.	Vehicles/Equipments/Excavators with showroom value more than Rs. 25 lacs and less than 5 years	Rs. 4 Lacs
2.	Vehicles/Equipments/Excavators with showroom value more than Rs. 25 lacs and more than 5years but less than 10 years old.	Rs. 3 lacs
3.	For the remaining Vehicles older than 10years/Equipments/ Excavators which are otherwise legally permissible to be operated and not covered by Serial No. 1 and 2.	Rs. 2 lacs
Note -I: On repetition of the offence by the same vehicle/ equipment, Order dated 05.04.2019 will be applicable. **Note – II:** The option of release may be available for a period of one month from the date of seizure and thereafter, the vehicles may be		

confiscated and auctioned.

"

16.A copy of the Order dated 19.02.2020 has been marked and appended as **Annexure A/6. (Pg.48 to 52)**

16. It is submitted that the compliance of scale of compensation was reiterated by this Hon'ble Tribunal vide Order dated 24.06.2020 in OA 575/2019, *Yaduraj Singh Jat vs State of Rajasthan* wherein it reiterated that scale of penalty amount shall be in accordance with in order dated 19.02.2020 in the Mustakeem's case. Further it noted that the compensation has to be related to the loss of environmental services. It further held that there has to deterrent element in dealing with the vehicles used in violation of illegal mining as held bythis Tribunal.

A copy of the Order dated 24.06.2020 has been marked and appended as **Annexure A/7. (Pg.53 to 55)**

It is submitted that the Ld. Secretary, Mines and Geology Department while passing the impugned OM has not taken into consideration the penalty scale established by this Hon'ble Tribunal and has released the seized vehicles/machines.

17. That it is submitted that the impugned OM has also ignored the order dated 01.05.2019 by this Hon'ble Tribunal in O.A. No. 58/2018(WZ) in the matter of *Protection of Environment and Public Service Committee vs. Union of India & Ors.*, wherein it was directed that damages must be calculated on account of (i) Net Present Value (NPV) of the ecological services forgone forever; (ii) cost of damage to environment and pristine ecology; (iii) cost of

mitigation and restitution of the environment and (iv) deterrent environmental compensation distinct from the earlier three heads. It is submitted that this formula for assessment of environmental damages due to illegal sand mining was reiterated by this Hon'ble Tribunal in Order dated 02.05.2019 in OA No. 797/2018 Residents of Saren Phala Dhelana vs State of Rajasthan.

17. A copy of the Orders dated 01.05.2019 in OA 58 of 2018 *Protection of Environment and Public Service Committee vs. Union of India & Ors*and order dated 02.05.2019 in OA No. 797/2018 *Residents of Saren Phala Dhelana vs State of Rajasthan* has been marked and appended as **Annexure A/ 8 (Colly) (Pg.** 56 **to** 60 **)**

18. That it is submitted that the Enforcement and Monitoring of Sustainable Sand Mining Guidelines, 2020 also prescribes the recommendations of the High Powered Committee constituted by the Hon'ble Tribunal to be followed by the state while framing the monitoring mechanism by the State Government. The relevant excerpts of the Enforcement and Management of Sand Mining Guidelines, 2020 has been marked and annexed as **Annexure A/ 9. (Pg.** 61 **to** 73 **)**

19. That it is submitted that the State of UP instead of taking responsibility and following the provisions of Enforcement and Monitoring of Sustainable Sand Mining Guidelines, 2020, is rather brushing aside its responsibility by allowing Respondent No. 8 to continue without any adequate safeguards or levy of compensation for earlier violations as a deterrence in complete disregard of this Hon'ble Tribunal's directions as stated above. The State is acknowledging its incompetence in stating that illegal mining would

take place if the lease holder is not allowed to mine in the lease area. This, in our humble submission depicts the sorry state of affairs prevalent in the state.

20. That it is submitted that the said OM was passed by ignoring the blatant illegal mining activity and has instead legitimized the same.

GROUNDS

21. That the instant execution Application is being filed on the following and other grounds that the Applicant may take at the time of hearing:-

a. Because as per Section 26 of the National Green Tribunal Act, 2010, this Hon'ble Tribunal has been granted the powers of a civil court to execute the orders/directions of the Tribunal. Therefore, in case of violation of the final order dated 08.03.2019, this Hon'ble Tribunal has the jurisdiction to consider the instant Execution Application.

b. Because the final order dated 08.03.2020 categorically stated that the Chief Secretary has to thoroughly look into the issue raised by Applicant regarding illegal mining and pass appropriate orders.

c. Because the OM dated 24.07.2020 was passed by blatantly ignoring the illegal mining activity and has instead legitimized the same.

d. Because the Hon'ble Tribunal in its final order dated 08.03.2019 by this Hon'ble Tribunal in Praveen & Anr vs MoEF & CC & Ors (OA 401/2018) directed the Ld. Chief Secretary to ensure that no vehicles/ machines are used in illegal mining shall be released.

e. Because the decision taken by the Ld. Secretary, Mines and Geology Department is violative of this Order dated 19.02.2020 of this Hon'ble Tribunal in O.A No. 44/2016, *Mushtakeem v. MoEF & CC & Ors* which laid down the scale of compensation to be recovered for release of vehicle in violation of environmental norms.

f. Because the impugned OM has ignored the order dated 01.05.2019 by this Hon'ble Tribunal in O.A. No. 58/2018(WZ) in the matter of *Protection of Environment and Public Service Committee vs. Union of India & Ors.* regarding assessment of environmental damages due to illegal sand mining.

g. Because MoEF&CC's 'Sustainable Sand Mining Management Guidelines 2016' provides mining conditions and requirement of environment clearance, which have been flouted in the present case.

h. Because the Hon'ble Tribunal directed the Ld. Chief Secretary to ensure that all cases of mining in the State of UP are dealt with in accordance to Sustainable Sand Mining Guidelines, 2016.

i. Because the State of UP has not implemented the provisions of Enforcement and Management of Sustainable Sand Mining Guidelines, 2020

j. Because Precautionary Principle has to be applied to the present case and as the Hon'ble Tribunal in the matter of S.P. Muthuraman v. Union of India, has categorically observed – "Precautionary Principle is a proactive method of dealing with

the likely environmental damage. The purpose always should be to avert major environmental problem before the most serious consequences and side effects would become obvious. To put it simply, Precautionary Principle is a tool for making better environmental decisions. It aims to prevent at the outset rather than manage it after the fact. In some cases, this principle may have to be applied with greater rigor particularly when the faults or acts of omission, commission are attributable to the Project Proponent."

k. Because the Hon'ble Supreme Court in M.C. Mehta v. Kamal Nath (1997) 1 SCC 388 held that Article 21 of the Indian Constitution incorporates the Public Trust doctrine, and as such extends to the protection of natural resources;

l. Because the Hon'ble Supreme Court in Vellore Citizens Welfare Forum vs. Union of India &Ors. (1996) held that the Precautionary Principle is part of the environmental law of India. Further, stating that the onus of proof is on the actor or the developer/industrialist to show that his action is environmentally benign;

m. Because in Vellore Citizens Welfare Forum Vs. Union of India, the Hon'ble Supreme Court recognized the Precautionary Principle and explained that environmental measures by the State Government and the statutory authorities must anticipate, prevent and attack the causes of environmental degradation.

n. Because this Hon'ble Tribunal vide order dated 04.04.2019 in O.A. No 935 of 2018 Anumolu Gandhi versus State of Andhra

Pradesh held that When the State holds a resource that is freely available for the use of public, it provides for a high degree of judicial scrutiny on any action of the Government. It is, thus, the duty of the Government to provide complete protection to the natural resources as a trustee of the public at large.

LIMITATION

It is submitted that this Execution Application, seeking the execution of final order dated 08.03.2019 is being filed within the period of limitation.

PRAYER

That, in the light of the facts and circumstances of the case, the Hon'ble Tribunal may be pleased:

a) To allow this Execution Application in terms of the final order dated 08.03.2019 in the matter titled Praveen & Anr. v. MoEF&CC & Ors. (OA 401 of2018).

b) To set aside the impugned OM dated 24.07.2020 by the Respondent No. 3 Department of Mines and Geology for allowing the mining operations of Respondent No. 8, M/s HSM Holding Pvt. Ltd.

c) Impose huge environment compensation cost for the violations committed as per the precedents of this Hon'ble Tribunal in a plethora of Orders/Judgments;

d) To direct the Respondent No. 2 to comply with the Order dated 08.03.2020 by this Hon'ble Tribunal.

e) To direct Respondent No. 2 to not allow mining in river bed, by mechanized or semi mechanized machinery/ equipment in the state of UP.

f) Pass any other such order/orders as this Hon'ble Tribunal may deem fit and proper in the facts and circumstances of this case.

DATE: 06.10.2020

PLACE: New Delhi

DRAWN & FILED BY:

Sanjay Upadhyay, Salik Shafique & Prannoy Joe Sebastian
Advocates for the Applicants
29, Presidential Estate, Nizamuddin East, New Delhi – 110013
salik@eldfindia.com; +91 8527929297

BEFORE THE NATIONAL GREEN TRIBUNAL,
PRINCIPLE BENCH AT NEW DELHI
EA. NO. OF 2020
IN
ORIGINAL APPLICATION NO.401 OF 2018

IN THE MATTER OF:

Praveen &Anr.

..Applicants

Versus

MoEF& CC &Ors.

..Respondents

AFFIDAVIT

I, Praveen, S/o Om Pal Singh, Village& Post Office, Sakrond, Tehsil- Khekda District Baghpat, Uttar Pradesh presently at New Delhi do hereby solemnly affirm and declare as under:-

1. Thatin my capacity as Applicant No. 1 in the abovementioned matter I am fully conversant with the facts and circumstances of the case, as such I am competent to swear to this affidavit.
2. That the accompanying Interlocutory Application has been drafted by the counsel under my instructions and the contents of the same are true and correct to my knowledge and no part of it is false and nothing material has been concealed therefrom.
3. Annexures are the true copy of their respective original.

Praveen
6/10/2020

DEPONENT

Verification:

Verified at ..... on this ..... day of , 2020 that the contents of the above affidavit are true and correct to the best of my knowledge and no part of it is false and nothing material has been concealed there from.

DEPONENT

BEFORE THE NATIONAL GREEN TRIBUNAL,
PRINCIPLE BENCH AT NEW DELHI
EA.NO. OF 2020
IN
ORIGINALAPPLICATION NO.401 OF 2018

IN THE MATTER OF:

Praveen &Anr. ..Applicants

Versus

MoEF& CC &Ors. ..Respondents

AFFIDAVIT

I, Ram Kripal, S/o Rajender Singh, Village & Post Office, Sakrond, Tehsil-Khekda District Baghpat, Uttar Pradesh presently at New Delhi do hereby solemnly affirm and declare as under:-

1. Thatin my capacity as Applicant No. 2 in the abovementioned matter I am fully conversant with the facts and circumstances of the case, as such I am competent to swear to this affidavit.
2. That the accompanying Interlocutory Application has been drafted by the counsel under my instructions and the contents of the same are true and correct to my knowledge and no part of it is false and nothing material has been concealed therefrom.
3. Annexures are the true copy of their respective original.

Pramod
6/10/2020

राम कृपाल
DEPONENT

Verification:

Verified at ..... on this ..... day of , 2020 that the contents of the above affidavit are true and correct to the best of my knowledge and no part of it is false and nothing material has been concealed there from.

राम कृपाल
DEPONENT

Annexure-6

UTTAR PRADESH POLLUTION CONTROL BOARD

Building.No. TC-12V Vibhuti Khand, Gomti Nagar, Lucknow-226 010
Telephone: +91-522-2720831, 2720681, 2720691 (Fax): +91-522-2720764

Ref No. - 119984/UPPCB/Meerut(LAB)/CTO/air/BAGPAT/2021 **Dated : 07/04/2021**

To ,

M/S AJIT SINGH MALHOTRA
HSM HOLDINGS
Village- Sankroud, Tehsil- Khekra, District-Baghpat,U.P.,BAGHPAT,250101,BAGHPAT,250101
BAGPAT

Sub : Consent To Operate Application under section 21/22 of Air (Prevention & Control of Pollution) Act, 1981 as amended.

Kindly refer to your consent application dated 28/01/2021 received on 28/01/2021 under section 21/22 of Air (Prevention & Control of Pollution) Act,1981 as amended. Your application and the information submitted by you have been examined along with the facts found during inspection made by officers of UPPCB on 30/03/2021 .Your consent application is hereby refused/return due to following reasons.

Reasons :-

1. Unit has not installed septic tank/Soakpit for Domestic sewage water.
2. Unit has not complying the conditions of Environmental Clearance issued by SEIAA on 30.01.2018.
3. Unit has not installed water sprinkler and other dust control majors to take care of dust generation.
4. Unit has not manage dust bin for disposal of Municipal Solid Waste.

The Consent to Operate under section 21/22 of Air (Prevention & Control of Pollution) Act, 1981 as amended is hereby refused.Further, you are hereby informed to comply with the mandatory provisions of Air Act.

This order is issued with the approval of competent authority.

(Authorized Signatory)
Nishi Kumar Chauhan
Digitally signed by Nishi Kumar Chauhan
Date: 2021.04.07 17:33:50 +05'30'

CEO-3

Copy To -

UTTAR PRADESH POLLUTION CONTROL BOARD

Building.No. TC-12V Vibhuti Khand, Gomti Nagar, Lucknow-226 010
Telephone: +91-522-2720831, 2720681, 2720691 (Fax): +91-522-2720764

Ref No. - 119986/UPPCB/Meerut(LAB)/CTO/water/BAGPAT/2021 **Dated : 07/04/2021**

To ,

M/S AJIT SINGH MALHOTRA
HSM HOLDINGS
Village- Sankroud, Tehsil- Khekra, District-Baghpat,U.P.,BAGHPAT,250101,BAGHPAT,250101
BAGPAT

Sub : Consent to Operate Application under section 25/26 of Water (Prevention & Control of Pollution) Act, 1974 as amended.

Kindly refer to your consent application dated 28/01/2021 and received on 28/01/2021 under section 25/26 of Water (Prevention & Control of Pollution) Act,1974 as amended. Your application and the information submitted have been examined along with the facts found during inspection made by officers of UPPCB on 30/03/2021 . Your consent application is hereby refused due to following reason.

Reasons :-

1. Unit has not installed septic tank/Soakpit for Domestic sewage water.
2. Unit has not complying the conditions of Environmental Clearance issued by SEIAA on 30.01.2018.
3. Unit has not installed water sprinkler and other dust control majors to take care of dust generation.
4. Unit has not manage dust bin for disposal of Municipal Solid Waste.

The Consent to Operate under section 25/26 of Water (Prevention & Control of Pollution) Act, 1974 as amended is hereby refused.Further, you are hereby informed to comply with the mandatory provisions of Water Act.

This order is issued with the approval of competent authority.

(Authorized Signatory)
Nishi Kumar Chauhan Digitally signed by Nishi Kumar Chauhan Date: 2021.04.07 17:33:08 +05'30'

CEO-3

Copy To -

Regional Office, U.P. Pollution Control Board, Meerut

Annexure-7

कार्यालय जिलाधिकारी बागपत

पत्र सं0:- 135 /खा0लि0/खनन सांकरौद /2020-21 दिनांक: 12/01/2021

HSM HOLDINGS
नेहरू वार्ड, पिपरिया,
जिला होशंगाबाद (मध्य प्रदेश)।

ग्राम सांकरौद खादर तहसील खेकड़ा जनपद बागपत के खसरा संख्या 620नि, 634मि0 क्षेत्रफल 19.2.00बी0 का पाँच वर्षीय खनन पट्टा विलेख का निष्पादन दिनांक 16.05.2018 को किया गया है। सचिव, भूतत्व एवं खनिकर्म विभाग, लखनऊ के पत्र संख्या 1078/एस0एम0/2020 दिनांक 04.12.2020 के द्वारा खनन पट्टा क्षेत्र सांकरौद की वर्तमान किश्तों को जमा कराते हुए खनन संक्रियाएं तत्काल शुरू कराने का निर्देश दिया गया है तथा शासन के पत्र संख्या 30/86-2021-57(रा0)/2020 दिनांक 13.01.2021 द्वारा इस कार्यालय पत्र संख्या 760/ख0लि0 दिनांक 21.12.2020 पर शासन द्वारा निर्णय लेते हुए ओ0ए0 सेख्या 401/2018 प्रवीण व अन्य बनाम पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय, भारत सरकार व अन्य में मा0 एन0जी0टी0 द्वारा पारित आदेश दिनांक 18.07.2018 से खनन संक्रिया प्रतिबन्धित रहने की अवधि दिनांक 18.07.2018 से दिनांक 30.11.2020 (02 वर्ष 04 माह 12 दिन) तक के समतुल्य किश्त देयता उ0प्र0 उपखनिज (परिहार) नियमावली 1963 के नियम 41 ज के अन्तर्गत माफ किया गया है। आपके द्वारा माह दिसम्बर 2020 की रायल्टी अंकन 1,22,56,662/- तथा माह जनवरी 2021 की रायल्टी अंकन 1,22,56,662/- ऑनलाईन जमा करा दी गयी है। जिलाधिकारी बागपत के द्वारा भुगतान की गयी रायल्टी के सापेक्ष जिला खनिज फाउण्डेशन व टी0सी0एस0 की धनराशि को जमा कराने हेतु एक सप्ताह का समय प्रदान करते हुए पट्टा संचालन की अनुमति दिये जाने का अनुमोदन दिनांक 13.01.2021 को किया गया है।

अतः जिलाधिकारी द्वारा अनुमोदित आदेश निर्गत किया जाता है तथा आपको आदेशित किया जाता है कि वर्तमान तक भुगतान की गयी रायल्टी के सापेक्ष जिला खनिज फाउण्डेशन की धनराशि 45,58,270 व टी0सी0एस0 की धनराशि अंकन 9,11,660/- को एक सप्ताह में जमा कराना सुनिश्चित करें। इसके अतिरिक्त खनन संक्रियायें करते समय पंजीकृत पट्टा विलेख की शर्तों, पर्यावरण स्वच्छता प्रमाणपत्र में इंगित शर्तों तथा उ0प्र0 शासन व माननीय न्यायालयों/एन0जी0टी0 के आदेशों का अनुपालन सुनिश्चितचत किया जाए।

(अमित कुमार सिंह)
अपर जिलाधिकारी (वि0/रा0)
बागपत

पत्र सं0 एवं दिनांक उपरोक्तानुसार।

प्रतिलिपि:- निम्न निर्देश को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित-

1- सचिव, भूतत्व एवं खनिकर्म अनुभाग, उ0प्र0 शासन लखनऊ।
2- निदेशक, भूतत्व एवं खनिकर्म, खनिज भवन लखनऊ।
3- जिलाधिकारी बागपत।
4- पुलिस अधीक्षक बागपत।
5- उपजिलाधिकारी खेकड़ा।
6- क्षेत्राधिकारी खेकड़ा।
7- [illegible]

अपर जिलाधिकारी (वि0/रा0)
बागपत

Annexure-6

क्षेत्रीय कार्यालय

टैलीफैक्स : 0121–2577676

उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड

पॉकेट–टी, सी–3/2, पल्लवपुरम–2, मोदीपुरम, मेरठ

विषयः– मै० एच एस एम क्रोलिंग प्रमुना रिवर खाता नं० की सहमति जल/वायु संबंधी निरीक्षण आख्या ग्राम मारुफ तहसील खेकड़ा जनपद बागपत

१. उद्योग का नाम व पूरा पता :– मैसर्स एच एस एम क्रोलिंग प्रमुना रिवर खाता नं० 620 गा० ग्राम मारुफ तहसील खेकड़ा जनपद बागपत

२. निरीक्षणकर्ता का नाम व पद :– एस०पी० मिश्र सर्वेट अधिकारी इरवट कुमार मि० पर्या० अधिकारी

३. उद्योग प्रतिनिधि का नाम, पद व पता :– श्री अजीत सिंह गलेरिया

४. निरीक्षण दिनांक :– 22/12/2020

५. उद्योग का स्थापना वर्ष :– सूचित नहीं

६. कच्चे माल का विवरण :– Minor mineral Sand/Bajram - 310720 used as Building construction material

७. उत्पादन की दैनिक मात्रा :– 310720 m3

८. उत्पादन प्रक्रिया का वर्णन/फ्लो चार्ट :– River mining

९. जल प्रदूषण के स्रोतों का विवरण :– घरेलू

१०. जनित उत्प्रवाह की दैनिक मात्रा :– (क) घरेलू – 1.0

(ख) औद्योगिक – Nil

११. जल प्रदूषण नियंत्रण व्यवस्था का विवरण :– कार्यालय से प्रति घरेलू उत्सर्जन सोकपिट/सेप्टिक टैंक की स्थापना नहीं किया गया है

१२. उत्प्रवाह निस्तारण का अंतिम बिन्दु :– River

१३. उत्प्रवाह विश्लेषण आख्या का विवरण :– प्रेषित नहीं

१४. प्रयुक्त ईंधन की दैनिक मात्रा :– डीजी सेट हेतु डीजल

HSM क्रोलिंग अपने परियोजना द्वारा पर्यावरणीय स्वीकृति दिनांक 30.01.2018 की शर्तों का अनुपालन नहीं किया जायेगी

१५. चिमनियों का विवरण :- डी जी सेट हेतु एनवायरप्रूफ

१६. वायु प्रदूषण नियंत्रण व्यवस्था का विवरण :- धूल कणों को वातावरण में अनुमन्य सीमा में परिवर्तित होने हेतु डस्ट कलेक्शन चैम्बर आदि की व्यवस्था मौके पर नहीं पायी गयी।

१७. वायु उत्सर्जन की विश्लेषण आख्या :- दिल्ली एन सी आर क्षेत्र ग्रेडेड रिस्पांस एक्शन प्लान अवधी में वायु गुणवत्ता नियंत्रण व्यवस्था डस्ट आदि के नियंत्रण हेतु उपयुक्त व्यवस्था

१८. सहमति शुल्क का विवरण :- व्यवस्था नहीं होने के कारण शुल्क अधिरोपित नहीं

१९. सहमति निस्तारण के संबंध में संस्तुति/अभ्युक्ति :- उद्योग द्वारा प्रस्तुत प्रपत्रों में दिये गये तथ्यों के परीक्षण से यह पाया गया कि उद्योग में मशीनों आदि से पर्याप्त मात्रा में ध्वनि उत्पन्न होती है तथा डस्ट कलेक्शन आदि की व्यवस्था नहीं की गयी है। उक्त मशीनों से वायु एवं ध्वनि के अनुमन्य निस्तारण हेतु ग्रेनरेटर सेट को साईलेन्सर की व्यवस्था की जानी है। उद्योग द्वारा प्रस्तुत प्रपत्रों के अवलोकन से यह स्पष्ट नहीं है कि उक्त व्यवस्था की जा चुकी है। डस्ट कलेक्शन चैम्बर आदि की व्यवस्था नहीं की गयी है। उद्योग परिसर में उद्योग द्वारा प्रस्तुत प्रपत्र/वायु सहमति आवेदन का अवलोकन किया जाना भी संभव नहीं है।

क्षेत्रीय अधिकारी/सहायक क्षेत्रीय अधिकारी/वरिष्ठ व्यवेक्षक/सहायक व्यवेक्षक/सहा0पर्यावरणविद्/सहा0वैज्ञा0अधि0 का नाम
(प्रतिहस्ताक्षरित)

S.P. SINGH
Junior Engineer
U.P. Pollution Control Board
Meerut

पत्रांक –

दिनांक –

सेवा में,

मुख्य पर्यावरण अधिकारी (वृत्त–3)
उ0प्र0 प्रदषण नियंत्रण बोर्ड,
पिकप भवन गोमती नगर,
लखनऊ ।

महोदय,

उपरोक्तानुसार उद्योग को वर्ष ..... हेतु सहमति जल ~~स्वीकृत~~/अस्वीकृत करने तथा सहमति वायु ~~स्वीकृत~~/अस्वीकृत करने की संस्तुति की जाती है।

भवदीय,

23/12/2020

क्षेत्रीय अधिकारी,

Annexure-4

Phone & Fax :- 0121-2577676

क्षेत्रीय कार्यालय

उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड

पाकेट –टी,सी–3/2, पल्लवपुरम फेस–2,मोदीपुरम,मेरठ

विषयः– मै0 एच0एस0एम0 होल्डिंग यमुना रिवर गाटा नं0 ग्राम साकरोन्द तहसील खेकड़ा जनपद बागपत की सहमति जल/वायु संबंधी निरीक्षण आख्या

1.	उद्योग का नाम व पूरा पता:	मै0 एच0एस0एम0 होल्डिंग यमूना रिवर गाटा नं0 ग्राम साकरोन्द तहसील खेकड़ा जनपद बागपत
2.	निरीक्षणकर्ता का नाम व पद:	एस0पी0 सिंह (अवर अभियन्ता), प्रखर कुमार (सहा0 पर्या0 अभियन्ता)
3.	उद्योग प्रतिनिधि का नाम, पद व पता:	श्री अजीत सिंह मल्होत्रा
4.	निरीक्षण दिनांक:	25.02.2021
5.	उद्योग का स्थापना वर्ष :	सूचित नहीं
6.	कच्चे माल का विवरण:	Minor Mineral send/moram-310720m^3 used as Building constriction Material
7.	उत्पादन की दैनिक मात्रा:	310720 m^3
8.	उत्पादन प्रक्रिया का वर्णन/फ्लो चार्ट:	River Mining
9.	जल प्रदूषण के स्रोतों का विवरण:	घरेलू
10.	जनित उत्प्रवाह की दैनिक मात्रा:	(क) घरेलू–1.0 (ख) औद्योगिक–NIL
11.	जल प्रदूषण नियंत्रण व्यवस्था का विवरण:	श्रमिको से जनित घरेलू जल–मल हेतु सेप्टिक टैंक/सोकपिट की स्थापना नही किया गया है।
12.	उत्प्रवाह निस्तारण का अंतिम बिन्दु:	रीवर
13.	उत्प्रवाह विश्लेषण आख्या का विवरण:	प्रेषित नहीं है।
14.	प्रयुक्त ईंधन की दैनिक मात्रा:	डी0जी0 सेट हेतु डीजल आवश्यकतानुसार
15.	चिमनियों का विवरण:	डी0जी0 सेट हेतु एक्जहास्ट पाइप
16.	वायु प्रदूषण नियंत्रण व्यवस्था का विवरण:	धूल जोकि वाहनो के आवागमन से जनित होता है उक्त हेतु वाटर रिप्रिकलर टैंकर आदि की व्यवस्था मौके पर नहीं पायी गयी।
17.	वायु उत्सर्जन की विश्लेषण आख्या:	दिल्ली एन0सी0आर0 क्षेत्र मे ग्रेडेड रिस्पांस एक्शन प्लान प्रभावी व वायु प्रदूषण नियंत्रण व्यवस्था एवं डस्ट आदि के नियंत्रण हेतु उपयुक्त व्यवस्था स्थापित नहीं है।

सहमति शुल्क का विवरण: ओ0सी0एम0एस0 पर सूचित है।

19. **सहमति निस्तारण के संबंध में संस्तुति/अभियुक्ति:** प्रश्नगत खनन परियोजना द्वारा नदी पट्टा क्षेत्र में श्रमिको आदि से जनित नगरीय ठोस अपशिष्ट के उपयुक्त निस्तारण हेतु डस्टबीन आदि की व्यवस्था नहीं की गयी है न ही श्रमिको से जनित घरेलू जल मल के उपयुक्त निस्तारण हेतु सोक पिट/सेप्टिक टैंक की स्थापना की गयी है। उद्योग द्वारा खनन कार्य में मशीनो का उपयोग नही किया जायेगा इस सम्बन्ध में सूचना प्रेषित नही की गयी है डस्ट सप्रेशन हेतु उपयुक्त व्यवस्था नही की गयी है। एच0एस0एम0 होल्डिंग खनन परियोजना द्वारा पर्यावरणीय स्वीकृति दिनांक 30.01.2018 की शर्तों का अनुपालन नही किया गया है। उक्त के परिपेक्ष्य में उद्योग द्वारा प्रेषित जल/वायु सहमति आवेदन को अस्वीकृत किये जाने की संस्तुति की जाती है।

क्षेत्रीय अधिकारी (प्रतिहस्ताक्षरित) 03/3/2021

अवर अभियन्ता/वैज्ञानिक सहायक

सहा0पर्या0अभियन्ता/सहा0वैज्ञा0अधि0

पत्राक –

दिनांक –

सेवा में,

मुख्य पर्यावरण अधिकारी (वृत्त–3)
उ0प्र0 प्रदूषण नियंत्रण बोर्ड,
लखनऊ।

महोदय,

उपरोक्तानुसार उद्योग की सहमति जल एवं सहमति वायु अस्वीकृत करने की संस्तुति की जाती है।

भवदीय,

03/3/2021

क्षेत्रीय अधिकारी

Annexure- 9

कार्यालय जिलाधिकारी बागपत

पत्रांक-1770/खनन/ई-निविदा सह ई-नीलामी/2017

दिनांक 25-11-17

खनन पट्टा हेतु सहमति पत्र
(Letter of Intent)

M/S M HOLDINGS.
पहल वाई थियरिया
जिला गौतमबुद्ध (नगर उत्तर)

आमन्त्रण सं0- 1875/86-2017-57(खा0)/2017 दिनांक 14.08.2017 में दिये गये निर्देशानुसार ई-निविदा सह ई-नीलामी के माध्यम से यमुना नदी साधारण बालू का खनन पट्टा 05 वर्ष की अवधि हेतु जनपद बागपत के निम्न क्षेत्र हेतु कार्यालय के पत्र सं0 1549/ई-टेण्डर सह ई-ऑक्शन/विभिन्न-बालू/2017-18 दिनांक 07.09.2017 द्वारा घोषणा की गयी थी। ई-निविदा सह ई-नीलामी की कार्यवाही राज्य सरकार द्वारा अधिकृत एजेन्सी MSTC के ई मेल पत्र दिनांक 27.10.2017 द्वारा अवगत कराया गया है कि तहसील खेकड़ा स्थित यमुना नदी के क्षेत्र सांकरौद जिसका विवरण निम्नवत है-

तहसील	नदी	ग्राम	गाटा सं0	क्षेत्रफल	मात्रा (बालू घ0 मी0 में)
1	2	3	4	5	6
खेकड़ा	यमुना नदी	सांकरौद	620मि, 634मि0	19.42000	3,10,720

उपरोक्त में आपके द्वारा ई-नीलामी में अधिकतम आफर रू0 326/- प्रति घनमीटर दी गयी है। इस प्रकार आपके द्वारा पट्टरखा हेतु 3,10,720 घ0मी0 पर कुल धनराशि रू0 10,12,94,720/- प्रथम वर्ष हेतु दी गयी है।

1- निर्बन्धनों एवं शर्तों का पालन करने के लिये प्रतिभूति के प्रथम वर्ष के लिये देय कुल धनराशि रू0 10,12,94,720/- का 25 प्रतिशत प्रतिभूति तथा 25 प्रतिशत धनराशि प्रथम वर्ष की पहली किस्त के रूप में दो कार्य दिवसों के अन्दर MSTC के ई-पेमेन्ट गेट वे पर आर0टी0जी0एस/एन0ई0एफ0टी0 द्वारा जमा करना होगा। आप द्वारा पूर्व में जमा प्री बीड अर्नेस्ट मनी रू0 5048200/- को पहली किस्त में समायोजित करते हुये पहली किस्त की शेष धनराशि रू0 2,02,74,480/- (रू0 दो करोड़ दो लाख चौहत्तर हजार चार सौ अस्सी रूपये मात्र) तथा 25 प्रतिशत प्रतिभूति की धनराशि अंकन 2,53,23,680/- (रू0 दो करोड़ तरेपन लाख तेईस हजार छ सौ अस्सी रूपये मात्र) कुल 4,55,98,160 रूपये (चार करोड़ पचपन लाख अट्ठानवे हजार एक सौ साठ रूपये मात्र) जमा करना होगा। यदि लेटर आफ इन्टेन्ट प्राप्ति होने के दो कार्य दिवसों में अवशेष धनराशि जमा करने में आप असफल होते है तो आप द्वारा जमा अर्नेस्ट मनी राज्य सरकार के पक्ष में

जब्त कर ली जायेगी तथा आपके द्वारा इस संबंध में कोई शिकायत अथवा प्रत्यावेदन पर विचार योग्य नहीं होगा।

- खनन पट्टा पाँच वर्ष हेतु जारी किया जायेगा। प्रथम वर्ष की धनराशि रू0 10,12,04,720/–होगी तथा अनुवर्ती वर्षों में प्रत्येक वर्ष पिछले वर्ष की ई–नीलाम की देय धनराशि पर 10 प्रतिशत की वृद्धि कर देय होगा।

- प्रथम वर्ष के लिये शेष 75 प्रतिशत पट्टा धनराशि एवं आगामी वर्षों के लिये पट्टा धनराशि उ0प्र0 खनिज परिहार नियमावली 1963 (नवीन संशोधन के तहत) में निर्धारित चतुर्थ अनुसूचि के अनुसार राज्य सरकार द्वारा समय–समय पर निर्धारित प्रक्रिया के अनुसार पट्टाधारक द्वारा जमा की जायेगी। उक्त अनुसूचि में नियत तिथि के अनुसार देय धनराशि जमा न करने की दशा में नियम–69 के अनुसार देय धनराशि ब्याज सहित वसूल की जायेगी।

- लेटर आफ इन्टेंट जारी होने के एक माह के अन्दर अनुमोदन हेतु खनन योजना निदेशक, भूतत्व एवं खनिकर्म उ0प्र0 के समक्ष प्रस्तुत किया जायेगा तथा अनुमोदित खनन योजना प्राप्त होने के 15 दिन के अन्दर सक्षम प्राधिकरण के समक्ष पर्यावरण स्वच्छता प्रमाण पत्र हेतु प्रस्ताव प्रस्तुत किया जाना अनिवार्य होगा।

- पट्टाधारक नियम–17 के प्रावधानों के अनुसार क्षेत्र का सीमांकन करायेंगे तथा नियम–35 के अनुसार सीमा स्तम्भ लगायेंगे तथा इसका अनुरक्षण करेंगे।

- पट्टा धारक द्वारा नियम–34 के प्रावधानों के अर्न्तगत प्लान तथा भारत सरकार वन एवं पर्यावरण मंत्रालय की अधिसूचना दिनांक 14.09.2006 सपठित अधिसूचना दिनांक 15.01.2016 तथा समय–समय पर यथा संशोधित उपबन्धों के अधीन पर्यावरण अनापत्ति प्राप्त कर उसे प्रस्तुत करेंगे।

- पट्टाधारक द्वारा नियम–34 के अनुसार क्षेत्र के भूमि–उद्धार और पुर्नवासन उपाय हेतु वित्तिय अश्वासन की धनराशि निर्धारित रीति से जमा करायेंगे।

- पट्टाधारक द्वारा राज्य सरकार अथवा केन्द्र सरकार द्वारा समय–समय पर निर्धारित कर व शुल्क तथा बायकर का 2 प्रतिशत टीसीएस (प्रचलन दर), 10 प्रतिशत जिला खनिज फाउन्डेशन ट्रस्ट–बागपत आदि नियमानुसार जमा करायेंगे।

शर्तें–

पट्टाधारक पट्टे के अधीन दिये गये क्षेत्र के सर्वेक्षण और सीमांकन के समय सीमांकित भौतिक पर खनन पट्टा क्षेत्र का कार्डिनेट्स अंकित करेगा तथा पट्टा विलेख निष्पादन करने के पूर्व में पट्टाधारक अपने व्यय के व्यय पर ऐसे सीमा चिन्ह को और खम्भों को लगायेगा जो पट्टा विलेख से संलग्न नक्शे में दर्शाये गये सीमांकन को इंगित करने के लिये आवश्यक होगा।

पट्टा अभिलेख के निष्पादन की दिनांक से छः माह के भीतर खनन संक्रियायें प्रारम्भ करेगा और तत्पश्चात् जान बूझकर कोई स्थगन किये बिना ऐसी खनन संक्रियाओं का संचालन उचित और दक्षतापूर्ण रीति से कुशल कारीगर की भांति करेगा।

Amalhotra

पट्टा धारक नियम–35 के अनुसार वाहन का प्रवेश व निकास पर निगरानी के लिये स्वयं के व्यय पर की
चौकी कोल पर दृश्यता रिकार्डिंग के पॉइन्ट वार सी0सी0टी0वी0 कैमरा लगाने सहित चेक पोस्ट/गेट का
निर्माण करेगा। पट्टाधारक उक्त चेक पोस्ट/गेट पर आर0एफ0आई0डी0 स्कैनर भी रखेगा, जिससे समबिधित
एन0एम0–11 पर अंकित बार कोड का डाटा पढने और सुरक्षित रखने की सुविधा होगी और उसका समुचित
रूप से रख रखाव करेगा एवं सदैव उसे चालू रूप में अनुरक्षित रखेगा। पट्टाधारक उक्त सी0सी0टी0वी0
कैमरे और आर0एफ0आई0डी0 स्कैनरों द्वारा की गयी समस्त रिकार्डिंग को कम से कम 30 दिनों तक सुरक्षित
रखेगा और नियम–66 के उपबन्धों के अधीन प्राधिकृत अधिकारी के द्वारा रिकार्ड माँगे जाने पर उक्त
रिकार्डिंग को उपलब्ध करायेगा।

(4) पट्टाधारक प्रत्येक वाहन को ई–एन0एम0–11 सही विवरण सहित जारी करेगा। प्रत्येक वाहनों की निर्गत ई–एन0एम0–11 पर अंकित बार कोड को चेक पोस्ट पर पढने तथा दर्ज डाटा सेव करने के लिए आर0एफ0आई0डी0 स्कैनर लगायेगा तथा सदैव उसका अनुरक्षण करेगा और उन्हें सही एवं चालू दशा में रखेगा। उक्त का अनुपालन न करने की दशा में नियमावली–1963 के नियम–59 के अन्तर्गत शास्ति का भागीदार होगा।

(5) पट्टेदार 03 मीटर की गहराई अथवा जलस्तर में से जो कम हो, से अधिक गहराई में खनन संक्रियायें नहीं करेगा।

(6) जिलाधिकारी द्वारा चिन्हित सुरक्षा क्षेत्र में खनन नहीं किया जायेगा।

(7) नदी की जलधारा में सक्शन मशीन, लिफ्टर आदि मशीनों द्वारा खनन कार्य नहीं किया जायेगा।

(8) स्वीकृत क्षेत्र के अन्दर जहाँ परिवहन प्रपत्र निर्गत किया जायेगा वहाँ पर खनिजों का विक्रय मूल्य प्रदर्शित करेगा।

(9) यदि पट्टाधारक द्वारा नियमों व खनन पट्टा, पर्यावरण स्वच्छता प्रमाण पत्र, खनन योजना आदि की का उल्लंघन किया जाता है तो पट्टेदार को अपना मामला बताने की युक्ति युक्त अवसर प्रदान करने के पश्चात् जिलाधिकारी अथवा राज्य सरकार द्वारा पट्टा समाप्त किया जा सकता है।

(10) उ0प्र0 उपखनिज परिहार नियनावली 1963 के नियम 67 के अधीन भूमि को क्षतिग्रस्त को प्रतिकार पाने का अधिकार होगा जो भूस्वामियों एवं पट्टेधारक के मध्य तय हो।

(11) पट्टा विलेख का निष्पादन नियमानुसार निर्धारित स्टाम्प पेपर पर पट्टेधारक द्वारा किया जायेगा।

(12) सिंचाई विभाग की शर्तों के पालन हेतु पट्टेधारक बाध्य होगा।

(13) वन विभाग की शर्तों के पालन हेतु पट्टाधारक बाध्य होगा।

(14) मा0 उच्च न्यायालय, मा0 राष्ट्रीय हरित अधिकरण अथवा मा0 सर्वोच्च न्यायालय द्वारा पारित आदेशों का पालन किया जायेगा।

पट्टा विलेख का निष्पादन नियमानुसार निर्धारित स्टाम्प पेपर पर पट्टेधारक द्वारा किया जायेगा।

S. malhotra 1/12/24

(16) पट्टाधारक द्वारा पर्यावरण स्वच्छता प्रमाण पत्र कार्यालय में जमा करने के उपरान्त ही अनुमति प्राप्त कर खनन कार्य प्रारंभ किया जायेगा।

(17) राज्य सरकार अथवा केन्द्र सरकार द्वारा यदि नियमों/अधिनियमों में कोई संशोधन होता है अथवा कोई नई अथवा विधि प्रख्यापित की जाती है तो वह पट्टाधारकों को मान्य होगा।

(भवानी सिंह खगारोत)
जिलाधिकारी
बागपत

पत्र सं० एवं दिनांक उपरोक्तानुसार।

प्रतिलिपि:-

निदेशक, भूतत्व एवं खनिकर्म को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित।

जिलाधिकारी
बागपत

A.S. malhotra

Annexure-10

उत्तर प्रदेश शासन
भूतत्व एवं खनिकर्म विभाग,
संख्या–1079 /एसएम/2020
लखनऊ, दिनॉक, दिसम्बर 04, 2020
निगरानी सं0–167(आर)/एसएम/2020

एच0एस0एम0 होल्डिंग्स द्वारा अधिकृत प्रतिनिधि श्री अजीत सिंह, नेहरू वार्ड, पिपरिया, जिला–होशंगाबाद (मध्य प्रदेश)।————————————————निगरानीकर्ता।

बनाम्

1. जिलाधिकारी, बागपत।
2. अपरजिलाधिकारी (वित्त एवं राजस्व), बागपत।————————————प्रतिवादीगण।

निर्णय

विषयगत् निगरानी उ0प्र0 उपखनिज (परिहार) नियमावली 1963 के नियम–78 के अर्न्तगत एच0एस0एम0 होल्डिंग्स द्वारा अधिकृत प्रतिनिधि श्री अजीत सिंह, नेहरू वार्ड, पिपरिया, जिला–होशंगाबाद (मध्य प्रदेश) ने जिलाधिकारी, बागपत द्वारा पारित आदेश दिनांक 31.10.2020 के विरूद्ध प्रस्तुत की है।

संक्षेप में निगरानीकर्ता का कथन है कि शासनादेश दिनांक 14.08.2017 के क्रम में जिलाधिकारी, बागपत द्वारा उपलब्ध बालू खनन क्षेत्रों की विज्ञप्ति प्रकाशित की गई जिसमें बालू खनन क्षेत्र तहसील–खेकड़ा, ग्राम–संकूद खादर, गाटा सं0–620मि0, 634मि0,रकबा–19.4200 हैक्टेयर व बालू की मात्रा–3,10,720 घनमीटर प्रतिवर्ष भी सम्मिलित था। प्रार्थी द्वारा सभी औपचारिकताएं पूर्ण करते हुए ई–टेण्डर/ई–नीलामी में भाग लिया गया बालू के खनन हेतु सर्वोच्च प्रस्ताव रू0 326/– प्रतिघनमीटर प्रस्तुत किया गया। प्रार्थी के पक्ष में दिनांक 25.11.2017 को एल0ओ0आई0 निर्गत की गई तथा खनन पट्टा निष्पादन दिनांक 15.05.2018 को 05 वर्षो की अवधि हेतु दिनांक 15.05.2018 से 14.05.2023 तक की अवधि के लिए हुआ। निगरानीकर्ता द्वारा दिनांक 16.05.2018 से खनन कार्य प्रारंभ किया गया कि अचानक मा0 एन0जी0टी0 द्वारा ओ0ए0 संख्या–401/2018 प्रवीन व अन्य बनाम् एम0ओ0ई0एफ0सी0सी0 व अन्य में पारित अंतरिम आदेश दिनांक 14.06.2018 के क्रम में निगरानीकर्ता को मशीनीकृत खनन करने से रोक दिया गया किंतु निगरानीकर्ता द्वारा दिनांक 30.06.2018 तक खनन कार्य जारी रखा गया तथा मानसून सत्र में दिनांक 01.07.2018 से खनन कार्य बंद रहा। तत्पश्चात् मा0 एन0जी0टी0 द्वारा पारित आदेश दिनांक 18.07.2018 के क्रम में निगरानीकर्ता का खनन कार्य पूर्णतः बंद कर दिया गया। दिनांक 08.03.2019 को ओ0ए0 संख्या–401/2018 प्रवीन व अन्य बनाम् एम0ओ0ई0एफ0सी0सी0 व अन्य का मा0 एन0जी0टी0 द्वारा मुख्य सचिव, उ0प्र0 शासन को मामले में ध्यान देने के निर्देश के साथ निस्तारण कर दिया गया। दिनांक 26.03.2019 को निगरानीकर्ता द्वारा जिलाधिकारी, बागपत को खनन कार्य प्रारंभ करने की अनुमति प्रदान करने हेतु प्रार्थनापत्र प्रस्तुत किया गया जिसके क्रम में निगरानीकर्ता को सुनवाई का अवसर प्रदान किया गया जिसमें निगरानीकर्ता द्वारा रॉयल्टी के पहले ही जमा होने व कोई

भी बकाया न होने के संबंध में अपना पक्ष रखा। दिनांक 15.04.2019 आदेश द्वारा मुख्य सचिव महोदय ने एक टीम का गठन कर Factual Report प्रस्तुत करने हेतु निर्देशित किया गया। इसी बीच निगरानीकर्ता को जिलाधिकारी द्वारा प्रेषित नोटिस दिनांक 21.05.2019 प्राप्त हुई जिसके माध्यम से उसे 18 प्रतिशत ब्याज के साथ रू0–10,38,27,088/– व 15 प्रतिशत ब्याज के साथ डी0एम0एफ0 रू0–1,03,82,710 जमा करने हेतु निर्देशित किया गया। निगरानीकर्ता द्वारा अपना उत्तर दिनांक 30.05.2019 को प्रस्तुत किया गया जिसमें उसके द्वारा बताया गया कि उस अवधि का जिसमें मा0 एन0जी0टी0 के आदेश के क्रम में उसका खनन कार्य बंद था, की मांग नोटिस जारी करना निराधार है अतः उसे वापिस लिया जाना चाहिए। अवैध खनन को रोकने के उद्देश्य से निगरानीकर्ता से अपने खनन क्षेत्र से बाहर अन्यत्र कहीं भी खनन न करने हेतु अण्डरटेकिंग लिए जाने के पश्चात् शासन द्वारा पारित आदेश 24.07.2020 के माध्यम से निगरानीकर्ता को पर्याप्त रोकथाम के साथ खनन प्रारंभ करने की अनुमति प्रदान की गई। शासन द्वारा यह पत्र जिलाधिकारी को दिनांक 29.07.2020 को प्रेषित किया गया। निगरानीकर्ता द्वारा दिनांक 05.08.2020 को जिलाधिकारी कार्यालय मे अपना प्रार्थनापत्र प्रस्तुत किया गया जिसके माध्यम से उन्होंने पट्टा क्षेत्र 19.42 हेक्टेयर का पुनः निर्धारण कर 07.00 हेक्टेयर किए जाने तथा उसी के अनुसार बालू की मात्रा का पुनः निर्धारण कर देयता सुनिश्चित करने के बाद ही खनन प्रकिया शुरू करने की कार्यवाही किए जाने हेतु अनुरोध किया। निगरानीकर्ता के उपरोक्त पत्र के क्रम में जिलाधिकारी महोदय द्वारा पत्र दिनांक 11.09.2019 प्रेषित किया गया जिसमे यह बताया गया कि स्वीकृत क्षेत्रफल में पर्याप्त मात्रा में बालू उपलब्ध है तथा क्षेत्रफल घटने से बालू की उपलब्धता कम हो जाएगी जिससे राजस्व की भारी क्षति होगी अतः उनके प्रार्थना पत्र पर कोई कार्यवाही नहीं की जा सकती। तत्पश्चात् निगरानीकर्ता द्वारा जिलाधिकारी महोदय को पत्र दिनांक 07.10.2020 प्रेषित किया गया जिसके माध्यम से उन्होंने समस्त देयताएं जो भी हों उनको जमा करने के उपरान्त पट्टा शुरू करने की अनुमति प्रदान करने हेतु अनुरोध किया गया। जिलाधिकारी द्वारा बकाया कुल धनराशि रू0–12,86,55,268/– जमा करने व उसके उपरांत ओ0टी0पी0 खोले जाने की कार्यवाही हेतु मांगपत्र दिनांक 31.10.2020 निर्गत किया गया। निगरानीकर्ता का कथन है कि इस मांगपत्र में उस अवधि की देयता भी शामिल है जिस अवधि में निगरानीकर्ता का खनन कार्य मा0 एन0जी0टी0 के आदेश के क्रम में बंद रहा है। अतः उस पर आदेश दिनांक 31.10.2020 द्वारा अवरूद्ध अवधि की देयता आरोपित करना नियमविरूद्ध व निराधार है। अंत में निगरानीकर्ता ने जिलाधिकारी द्वारा पारित आदेश दिनांक 31.10.2020 को निरस्त करने तथा अगले माह की मासिक किश्त जमा कराने के उपरांत निगरानीकर्ता को खनन कार्य प्रारंभ करने देने के लिए ओ0टी0पी0 खोलने हेतु संबंधित अधिकारी को निर्देशित करने हेतु अनुरोध किया गया है।

जिलाधिकारी की आख्या अप्राप्त होने के कारण निगरानीकर्ता के विद्वान अधिवक्ता को विस्तारपूर्वक सुना गया तथा पत्रावली पर उपलब्ध अभिलेखों का अवलोकन किया गया। अवलोकनार्थ स्पष्ट है कि आवंटित खनन क्षेत्र में दिनांक 16.05.2018 से खनन कार्य प्रारंभ किया गया। इसी मध्य मा0 एन0जी0टी0 द्वारा पारित अंतरिम आदेश दिनांक 14.06.2018 से मशीनीकृत खनन पर रोक लगा दी गई। निगरानीकर्ता द्वारा खनन क्षेत्र में दिनांक 30.06.2018 तक खनन कार्य किया गया। मानसून सत्र के दौरान मा0 एन0जी0टी0 के आदेश दिनांक 18.07.2018 से खनन संक्रियाओं को पूर्णतया प्रतिबंधित कर दिया गया। तत्पश्चात् मा0 एन0जी0टी0 के आदेश दिनांक 08.03.2019 से प्रकरण निरस्तारित कर दिया गया। मा0 एन0जी0टी0 के आदेश के अनुपालन मे निगरानीकर्ता द्वारा दिनांक 26.03.2019 को खनन प्रारंभ करने हेतु जिलाधिकारी के समक्ष प्रार्थना पत्र प्रस्तुत किया गया। जिलाधिकारी, बागपत द्वारा दिनांक 21.05.2019 को निर्गत नोटिस के माध्यम से निगरानीकर्ता को 18 प्रतिशत ब्याज के साथ रू0–10,38,27,088/– व 15 प्रतिशत ब्याज के साथ डी0एम0एफ0 की धनराशि

रू0–1,03,82,710/– जमा कराने हेतु निर्देशित किया गया। दिनांक 18.07.2018 से दिनांक 08.03.2019 की अवधि के दौरान मा0 एन0जी0टी0 के आदेश द्वारा खनन कार्य बंद होने व अभी तक जिलाधिकारी, बागपत द्वारा खनन संकियाएं चालू न किए जाने के कारण सापूर्ण अवधि को उ0प्र0 उपखनिज परिहार नियमावली–1963 के नियम–41ज के अनुसार बाधित अवधि मानते हुए अवशेष रॉयल्टी की गणना की जानी चाहिए। नियमावली–1963 का नियम–41ज इस प्रकार है:–

"किन्ही विशेष परिस्थितियों के कारण पट्टा क्षेत्र में खनन संकिया के बाधित होने की स्थिति में जिला मजिस्ट्रेट राज्य सरकार के पूर्व अनुमोदन से आगामी किश्त के सापेक्ष बाधित अवधि के दौरान संदेय किश्त के समतुल्य धनराशि का समायोजन संदेय देयों से ऑनलाईन करेगा।"

अतः अपरजिलाधिकारी, बागपत द्वारा पारित आदेश दिनांक 31.10.2020 को निरस्त करते हुए यह निर्देशित किया जाता है कि वर्तमान किश्तों को जमा कराते हुए खनन संकियाएं तत्काल शुरू कराएं तथा साथ ही बाधित अवधि से संबंधित किश्तो में नियमावली–1963 के नियम–41ज के अंतर्गत छूट प्रदान करने हेतु शासन को प्रस्ताव प्रस्तुत करें। उपरोक्तानुसार प्रस्तुत निगरानी निस्तारित की जाती है।

याद आवश्यक कार्यवाही हेतु पत्रावली दाखिल दफ्तर हो।

(डॉ0 रोशन जैकब)
सचिव।

पत्र सं0–1077/(1)/एसएम/2020 तद्दिनांक।
प्रतिलिपि
1–निदेशक, भूतत्व एवं खनिकर्म निदेशालय, उ0प्र0 लखनऊ।
2–जिलाधिकारी, बागपत को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित।
3–प्र0एस0एम0 होल्डिंग्स द्वारा अधिकृत प्रतिनिधि श्री अजीत सिंह, नेहरू यार्ड, पिपरिया, जिला–होशंगाबाद (मध्य प्रदेश)।

(डॉ0 रोशन जैकब)
सचिव।

Annexure-II

1360
190

सत्यमेव जयते

INDIA NON JUDICIAL

Government of Uttar Pradesh

e-Stamp

Certificate No.	:	IN-UP044498539888620Q
Certificate Issued Date	:	24-Apr-2018 05:09 PM
Account Reference	:	NONACC (BK)/ upbobbk02/ BAGHPAT/ UP-BGH
Unique Doc. Reference	:	SUBIN-UPUPBOBBK02053453292746 38Q
Purchased by	:	HSM HOLDINGS
Description of Document	:	Article 35 Lease
Property Description	:	VILLAGE SAKROND TEH KHEKRA DISTT BAGHPAT
Consideration Price (Rs.)	:	61,84,14,395 (Sixty One Crore Eighty Four Lakh Fourteen Thousand Three Hundred And Ninety Five only)
First Party	:	GOVERNOR UTTAR PRADESH GOVERNMENT
Second Party	:	HSM HOLDINGS
Stamp Duty Paid By	:	HSM HOLDINGS
Stamp Duty Amount(Rs.)	:	2,47,36,600 (Two Crore Forty Seven Lakh Thirty Six Thousand Six Hundred only)

----------Please write or type below this line----------

E-STAMP LOCKED

E STAMP VERIFY

HSM HOLDINGS
PARTNER

खान अधिकारी
बागपत

प्रभारी अधिकारी (खनि
बागपत

खान अधिकारी
बागपत

WN 0001978356

Statutory Alert:

1. The authenticity of this Stamp Certificate should be verified at "www.shcilestamp.com". Any discrepancy in the details on this Certificate and as available on the website renders it invalid.
2. The onus of checking the legitimacy is on the users of the certificate.

ई– स्टाम्प सर्टिफिकेट नं0 – IN-UP

प्रपत्र– एम0एम0–6

खनन के लिये नीलामी पट्टे का आदर्श प्रपत्र (नियम 29)

उत्तर प्रदेश उपखनिज (परिहार) नियमावली 1963 के नियम–29 के अधीन ई– निविदा सह ई–नीलामी प्रणाली के माध्यम से जिलाधिकारी, बागपत द्वारा साधारण बालू (यमुना नदी) के खनन पट्टी हेतु सहमति पत्रांक : 1770/खनन/ई–निविदा सह ई–नीलामी/2017 दिनांक 25–11–2017 के क्रम में

यह अनुबन्ध आज दिन 15-5-2018 दिनांक 14-5-2023 (पॉच वर्ष हेतु) को उत्तर प्रदेश के राज्यपाल (जिन्हे आगें "राज्य सरकार" कहा गया है, जिसे पदावधि के अन्तर्गत यदि सन्दर्भ से ऐसा ग्राहय हो, उत्तराधिकारी तथा अभिहस्ताकिंती भी समझे जायेगे), एक पक्ष और प्रथम पक्ष

यदि पट्टेदार कम्पनी विशेष हो, एच0एस0एम0 होल्डिग्स, नेहरू वार्ड पिपारिया, जिला होशंगाबाद (मध्य प्रदेश) द्वारा अधिकृत/प्रशासक/प्रतिनिधि /द्वारा– अजीत सिंह मल्हौत्रा पुत्र श्री जय सिंह निवासी ग्राम नेहरू वार्ड, पिपरिया तहसील पिपरिया जिला होशंगाबाद।

(व्यक्ति/कम्पनी का नाम, पता और व्यवसाय) जिसे आगें "पट्टेदार" कहा गया है, जिस पदावधि के अन्तर्गत, यदि सन्दर्भ से ऐसा ग्राह्य हो, उसके दायाद, निष्पादक, प्रशासक तथा प्रतिनिधि भी समझे जायेगे) दूसरा पक्ष/द्वितीय पक्ष।

उत्तर प्रदेश उपखनिज (परिहार) नियमावली 1963 (जिसे आगे "उक्त नियमावली" कहा गया है) के अनुसार किये गये नीलामी में 3,10,720 घनमी0 बालू के लिए पट्टेदार द्वारा रू 326 (तीन सौ छब्बीस) प्रति घनमीटर की दर से प्रथम वर्ष हेतु रू0 101294720/– तथा अनुवर्ती वर्षो में गत वर्ष की देय धनराशि पर 10 प्रतिशत वृद्धि करके देय होगा। राज्य सरकार द्वारा खनन पट्टे के लिये 05 वर्ष के निमित्त एतद्धीन लिखित अनुसूची के भाग–1 में वर्णित भूमि स्थित ग्राम सांकरौद खादर परगना बागपत तहसील खेकडा जिला बागपत के खसरा/गाटा सं0 620मि0 व 634 मि0 कुल रकबा 19.4200 हे0 पॉच वर्षो के लिए स्वीकार कर

HSM HOLDINGS
A. S. Malhotra
PARTNER

खान अधिकारी
बागपत

प्रभारी अधिकारी (खनिज)
बागपत

जिलाधिकारी
बागपत

लिया गया है और उसनें/ उन्होने प्रतिभूमित स्वरूप रू0 25323680/– तथा प्रथम किस्त रू0 25323680/– कुल धनराशि अंकन 50647360/– रूपये चालान स0 02 दिनांक 22.01.2018 में राज्य सरकार के पास जमा कर दी है।

यह इसका साक्ष्य है कि उप उपस्थापन–पत्र और निम्नलिखित अनुसूचित द्वारा रक्षित ओर उसमें दिये गये पट्टेदार की ओर से भुगतान किये जाने वाले, पालन तथा सम्पादन किये जाने वाले स्वामित्वों, प्रसंविदाओं तथा अनुबन्धों के प्रतिफल में राज्य सरकार एतद्द्वारा पट्टेदार को निम्नलिखित प्रदान और पट्टान्तरित करता है।

साधारण बालू (यमुना नदी) (यहॉ खनिज/खनिजों का उल्लेख किया जाये) जिन्हे आगे और अभिदिष्ट अनुसूची में "उक्त" "खनिज" कहा गया है, की समसत खान तल्प (beds) संदर सीम्स (veins seams) जो उक्त अनुसूची के भाग–1 में अभिदिष्ट भूमि में या उसके नीचे स्थित हो, के साथ जिसके सम्बन्ध में उन प्रतिबन्धों तथा शर्तो के अधीन रहते हुए प्रयोग या उपयोग किया जायेगा। जो ऐसी स्वतन्त्रताओं, अधिकारे, तथा विशेष अधिकारों का प्रयोग तथा उपयोग करने के बारे में हो, सिवाय इसके ओर से आरक्षित उक्त नियमावली में उल्लिखित स्वतन्त्रताओं, अधिकार तथा विशेष अधिकार राज्य सरकार में पट्टान्तरित हो जायेगे। दिनांक 15-5-2018 से 14-5-2023 (पॉच वर्ष हेतु) की आगामी अवधि के लिये पट्टेदार की एतद्द्वारा दिए गए पदान्तरित ऐसे भू–गृहादि धारण करना, जिनसे खनिज निकालने लगे और राज्य सरकार को उक्त अनुसूचित के भाग–2 में उल्लिखित स्वामियों का भुगतान उसमें निर्दिष्ट भिन्न–भिन्न समयों पर होने लगे, किन्तु प्रतिबन्ध यह है कि ऐसा उक्त भाग के उपबन्धो के अधीन हो, और पट्टेदार एतद्द्वारा राज्य सरकार के साथ प्रसंविदा करता है/करते है और राज्य सरकार एतद्द्वारा पट्टेदार/पट्टेदारों के साथ प्रसंविदा करती है, जैसा कि उक्त नियमावली में अभिव्यक्ति है और एतद्द्वारा इसके साथ दिये गये पक्षों के बीच परस्पर सहमत हुआ है जैसा कि उक्त अनुसूची के भाग–3 में अभिव्यक्ति है।

(ऊपर अभिदिष्ट अनुसूचि)
भाग–1
इस पट्टे का क्षेत्र

पट्टे का स्थान और क्षेत्र : यह समस्त भूखण्ड, जो जिला बागपत की तहसील खेकडा के अन्तर्गत स्थित ग्राम सांकरौद खादर (क्षेत्र) तथा

Witness

HSM HOLDINGS
PARTNER

खान अधिकारी
बागपत

प्रभारी अधिकारी (खनिज)
बागपत

खान अधिकारी
बागपत

क्षेत्रो का विवरण) स्थित है और उसकी भू–कर सर्वेक्षण संख्यायें खसरा/गाटा सं0 620मि0 व 634 मि0 है तथा जिसमें 19.4200 है0 क्षेत्रफल है, और जिसका चित्रण इसमें संलग्न नक्शें में किया गया है; और उसे लाल रंग से रंजित (coloured) किया गया है, और जिसकी सीमायें निम्नलिखित है :–

चौहद्दी –

1– पूरब – ख0सं0 620 का शेष भाग

2– पश्चिम – ख0सं0 634 का शेष भाग

3– उत्तर – ख0सं0 620, 634 का शेष भाग

4– दक्षिण – ख0सं0 620, 634 का शेष भाग

खनन क्षेत्र का कोआर्डिनेट्स :–

Name of Pillars	Latitude	Longitude
A	N- 28 ^{0} 51 ^{1} 27.91''	E- 77 ^{0} 12 ^{1} 42.98''
B	N- 28 ^{0} 50 ^{1} 59.90''	E- 77 ^{0} 12 ^{1} 54.85''
C	N- 28 ^{0} 50 ^{1} 57.15''	E- 77 ^{0} 12 ^{1} 51.00''
D	N- 28 ^{0} 51 ^{1} 03.57''	E- 77 ^{0} 12 ^{1} 44.50''
E	N- 28 ^{0} 51 ^{1} 24.90''	E- 77 ^{0} 12 ^{1} 34.68''

और जिसें एतद्द्वारा "उक्त भू–खण्ड" कहा गया है।

भाग–2

इस पट्टे पर संरक्षित स्वामित्व

(1) स्वामित्व की धनराशि : पट्टेदार, इस पट्टे की अवधि में राज्य सरकार को पट्टे पर दिये गये क्षेत्र में उसके/उनके द्वारा हटाये गये साधारण बालू (यमुना नदी) के सम्बन्ध में निम्नलिखित स्वामित्व का भुगतान करेगा/करेगे।

HSM HOLDINGS
PARTNER

खान अधिकारी
बागपत

प्रभारी अधिकारी (खनिज)
बागपत

जिलाधिकारी
बागपत

(चतुर्थ अनुसूची)

जमा की गयी ई–निविदा/ई–नीलाम की धनराशि जमा की अनुसूची

(नियम–27(3)

क्र0 सं0	वर्ष	कुल धनराशि (रूपये में)	प्रथम किस्म (रूपये में) 01 जनवरी में जमा हो चुकी है	द्वितीय किस्त (रूपये में) 01 जौलाई	तृतीय किस्त (रूपये में) 01 अक्टूबर	चतुर्थ किस्त (रूपये में) 01 जनवरी
1–	प्रथम वर्ष	101294720	25323680	25323680	25323680	25323680
2–	द्वितीय वर्ष	111424192	27856048	27856048	27856048	27856048
3–	तृतीय वर्ष	122566612	30641653	30641653	30641653	30641653
4–	चतुर्थ वर्ष	134823272	33705818	33705818	33705818	33705818
5–	पंचम वर्ष	148305600	37076400	37076400	37076400	37076400

(2) **स्वामित्व कटौती आदि से मुक्त होगा** : इस भाग में उल्लिखित स्वामित्व की किश्तों का भुगतान बिना किसी कटौतियों के राज्य सरकार को 0853–अलौह खनन की धातुकर्म उद्योग–102–खनिज रियायत शुल्क किराया और स्वत्व शुल्क, 01 खनिज रियायत शुल्क और स्वत्व शुल्क सरकारी कोषागार में जमा करके किया जायेगा तथा चालान की एक प्रति जिलाधिकारी को भेंजी जायेगी।

(3) **स्वामित्वों का समय पर भुगतान न किया जाये तो कार्यवाही की प्रक्रिया**: यदि किसी उपस्थापन पर (present), की शर्तो और प्रतिबन्धो के अधीन राज्य सरकार को देय स्वामित्व की किसी किश्त का भुगतान पट्टेदार/पट्टेदारों द्वारा नियत समय के भीतर न किया जाये, तो उसे ऐसे अधिकारी के, जिसे राज्य सरकार सामान्य विशिष्ट आज्ञा द्वारा निर्दिष्ट करे, प्रमाण पत्र पर उसी रीति से वसूल की जा सकती है, जैसे मालगुजारी का बकाया।

भाग–3

सामान्य उपलब्ध

(1) **नियमों प्रसंविदाओं और शर्तो को भंग करने पर पट्टा समाप्त किया जा सकता है** : यदि पट्टेदार उत्तर प्रदेश उपखनिज (परिहार) नियावली, 1963 के किसी नियम या इस पट्टे की किसी प्रसंविदा तथा किसी शर्त को भंग करे, तो राज्य सरकार द्वारा पट्टा समाप्त कर सकती है और प्रतिभूति जमा पूर्णतः या अंशतः जब्त कर सकती है, किनतु प्रतिबन्ध यह है कि पट्टा समाप्त किये जाने के पूर्व पट्टेदार/पट्टेदारों को उन्हे भंग करने का स्पष्टीकरण देने के लिये यथोचित अवसर दिया जायेगा।

HSM HOLDINGS
PARTNER

खान अधिकारी
बागपत

प्रभारी अधिकारी (खनिज)
बागपत

जिलाधिकारी
बागपत

(2) पट्टेदार पट्टे की समाप्ति पर अपनी सम्पत्तियों को हटायेगा/हटायेगे: पट्टेदार उस उपस्थापन– पत्र के आधार पर देय स्वामित्व का पहले भुगतान और उन्मोचन कर चुकने पर उक्त अवधि की समाप्ति पर उसकी शीघ्रतर समाप्ति पर या तत्पश्चात तीन कलेण्डर मास के भीतर (जब तक की पट्टा इस भाग के खण्ड–1 के अधीन समाप्त न कर दिया जाये) और उस दशा में किसी समय ऐसी समाप्ति के कम से कम एक कलेण्डर मास में और अधिक से अधिक तीन कलेण्डर मास में अपने की लाभ के लिए ऐसे सभी या किसी मशीन संयन्त्र, भवन, संरचनायें और अन्य निर्माण कार्य और अस्थायी आवास स्थानों (conveniences) को उखाड सकता है/सकते है और हटा सकता है/सकते है, जो उक्त भूमि मतें या उस पर पट्टेदार/पट्टेंदारो द्वारा रखे गये हों।

(3) पट्टे की समाप्ति के पश्चात तीन माह से अधिक समय तक छोडी गयी सम्पत्ति की जब्ती :– यदि उक्त अवधि की समाप्ति या उसके शीघ्तर समाप्ति के प्रभावी होने के पश्चात तीन कलेण्डर मास के अन्त में उक्त भूमि या उस पर कोई इंजन, मशीन, संयन्त्र, भवन, संरचनाये और अन्य निर्माण कार्य और अस्थायी आवास स्थान या अन्य सम्पत्ति रहे तो उनके सम्बन्ध में यदि वे ऐसे लिखित नोटिस देने के पश्चात जिसमें जिलाधिकारी द्वारा पट्टेदार/पट्टेदारों से उन्हे हटाने की अपेक्षा की गयी हो, एक कलेण्डर मास के भीतर पट्टेदार/पट्टेदारो द्वारा न उठाये जाये, तो यह समझा जायेगा कि वे राज्य सरकार की सम्पत्ति हो गयी और प्रतिकर का भुगतान किए बिना या उसके सम्बन्ध में पट्टेदार/पट्टेदारो को कोई हिसाब दिये बिना उसकी बिक्री या निस्तारण ऐसी रीति से किया जा सकता है, जो राज्य सरकार उचित समझें।

(4) नोटिस :– इस उपस्थापना–पत्र द्वारा पट्टेदार/पट्टेदारो को दिये जाने के लिए अपेक्षित प्रत्येक नोटिस उक्त भूमि पर रहने वाले ऐसे व्यक्ति को लिखित रूप से दिया जायेगा, जिसे पट्टेदार ऐसे नोटिस प्राप्त करने के प्रयोजन के लिये नियुक्त करे/करें, और यदि इस प्रकार कोई नियुक्ति न की गयी हो, तो प्रत्येक नोटिस पट्टेदार/पट्टेदारों को रजिस्टर्ड डाक द्वारा इस पट्टे में उसके/उनके अभिलिखित पते पर या भारत में ऐसे पते पर भेजा जायेगा, जिसे पट्टेदार समय–समय पर लिखित रूप में राज्य सरकार को नोटिसों की प्राप्ति करने के लिये दे/दें और प्रत्येक ऐसी तामील पट्टेदार/पट्टेदारों पर उचित तथा वैध तामील समझी जायेगी और उसके सम्बन्ध में उसके/उनके न तो आपत्ति की जायेगी और न उसे उपाहूत (challenged) किया जायेगा।

HSM HOLDINGS
PARTNER

खान अधिकारी
बागपत

बागपत

बागपत

(5) पट्टेदार पट्टे के अधीन दिये गये क्षेत्र के सर्वेक्षण और सीमांकन के समय सीमांकित मानचित्र पर खनन पट्टा क्षेत्र का कार्डिनेट्स अंकित करेगा तथा पट्टा विलेख निष्पादन करने के पूर्व पट्टेदार अपने स्वयं के व्यय पर ऐसे सीमा चिन्ह को और खम्बे को लगायेगा, जो पट्टा विलेख से संलग्न नक्शे में दर्शाये गये सीमांकन को इंगित करने के लिए आवश्यक होगा।

(6) पट्टा अभिलेख निष्पादन के दिनांक से छः माह के भीतर खनन संक्रियाएं प्रारम्भ करेगा और तत्पश्चात जानबूझकर कोई स्थगन किये बिना ऐसी खनन संक्रियाओं का संचालन उचित और दक्षतापूर्ण रीति से कुशल कारीगर की भॉति करेगा।

(7) पट्टा धारक नियम–35 के अनुसार वाहनों के प्रवेष व निकासी पर निगरानी के लिए स्वयं के व्यय पर 360 डिग्री कोण पर दृश्यता रिकार्डिग के योग्य चार सी0सी0टी0वी0 कैमरा लगााने सहित चेक पोस्ट/गेट का निर्माण करेगा। पट्टाधारक उक्त चेक पोस्ट/गेट पर आर0एफ0आई0डी0 स्कैनर भी रखेगा, जिससे सम्बनिधत खनन पट्टा क्षेत्र से उपखनिजों के परिवहन हेतु प्रयुक्त प्रत्येक यान के सापेक्ष निर्गत किये गये ई–प्रपत्र एम0एम–11 पर अंकित बार कोड का डाटा पढने और सुरक्षित रखने की सुविधा होगी और उसका समुचित रूप में रख रखाव करेगा और सदैव उसे चालू रूप से अनुरक्षित रखेगा। पट्टाधारक उक्त सी0सी0टी0वी0 कैमरे और आर0एफ0आई0डी0 स्कैनरों द्वारा की गयी समस्त रिकॉर्डिक को कम से कम 30 दिनों तक सुरक्षित रखेगा और नियम–66 के उपबन्धों के अधीन प्राधिकृत अधिकारी के रिकार्ड मॉगे जाने पर उक्त रिकार्डिग को उपलब्ध करायेगा।

(8) पट्टाधारक प्रत्येक वाहन को ई0–एम0एम–11 सही विवरण सहित जारी करेगा। प्रत्येक वाहनों को निर्गत ई–एम0एम0–11 पर जनित बार कोड को चेक गेट पर पढने तथा दर्ज डाटा सेव करने के लिये आर0एफ0आई0डी0 स्कैनर लगायेगा तथा सदैव उसका अनुरक्षण करेगा और उन्हे सही एवं चालू दशा में रखेगा। उक्त का अनुपालन न करने की दशा में नियमावली 1963 के नियम–59 के अन्तर्गत शास्ति का भागीदार होगा।

(9) पट्टेधारक द्वारा जिला खनिज फाउन्डेशन न्यास, बागपत के निर्धारित खाते में नियमानुसार देय धनराशि एवं रायल्टी के सापेक्ष आयकर के मद के टी0डी0एस0 जमा करना अनिवार्य होगा।

खान अधिकारी
बागपत

प्रभारी अधिकारी (खनिज)
बागपत

जिला खनिज अधिकारी
बागपत

M/s MALIKS
PARTNER

(10) उपखनिज का निकासी हेतु आवश्यक पहुँच मार्ग का निर्माण पट्टाधारक स्वयं के व्यय पर करेगा।

(11) पट्टेदार 03 मीटर की गहराई अथवा जलस्तर में से जो भी कम हो, से अधिक गहराई में खनन संक्रियाएं नही करेगा।

(12) जिलाधिकारी द्वारा चिन्हित सुरक्षा क्षेत्र में खनन नही किया जायेगा।

(13) नदी की जल धारा में सक्शन मशीन, लिफ्टर आदि मशीनों द्वारा खनन कार्य नही किया जायेगा।

(14) स्वीकृत क्षेत्र के अन्दर जहॉ परिवहन प्रपत्र निर्गत किया जायेगा, वहॉ पर खनिजो का विक्रय मूल्य प्रदर्शित करेगा।

(15) यदि पट्टाधारक द्वारा नियमों व खनन पट्टा, पर्यावरण स्वच्छता प्रमाण पत्र, खनन योजना आदि की शर्तो का उल्लघंन किया जाता है, तो पट्टेदार को अपना मामला बताने की युक्ति युक्त अवसर प्रदान करने के पश्चात जिलाधिकारी अथवा राज्य सरकार द्वारा पट्टा समाप्त कियां जा सकता है।

(16) खनन/परिवहन में जन–धन की हानि की समस्त जिम्मेदारी पट्टेदार की होगा।

(17) उ0प्र0 उपखनिज परिहार नियमावली–1963 के नियम–34 (6) के अन्तर्गत वित्तीय आश्वासन की रकम नियमानुसार जमा करेगा।

(18) उ0प्र0 उपखनिज परिहार नियमावली–1963 के नियम–67 के अधीन भूमि के स्वामियों को प्रतिकार पाने का अधिकार होगा, जो भू–स्वामियों एवं पट्टेधारक के मध्य तय होगा।

(19) मा0 उच्च न्यायालय, मा0 राष्ट्रीय हरित अधिकरण अथवा मा0 सर्वोच्च न्यायालय द्वारा पारित आदेशो का पालन किया जायेगा।

(20) नियमों एवं शर्तो के उल्लघंन के परिणामस्वरूप यदि कोई वाद अथवा अपराधिक प्रक्रिया योजित होती है, तो इसकी सम्पूर्ण जिम्मेदारी पट्टाधारक की होगी एवं यदि इस सम्बन्ध में कोई व्यय होता है, तो उसका वहन पट्टाधारक द्वारा किया जायेगा।

(21) राज्य सरकार अथवा केन्द्र सरकार द्वारा यदि नियमों/अधिनियमों में कोई संशोधन होता है, अथवा कोई शर्त अथवा विधि प्रख्यापित की जाती है, तो वह पट्टाधारकों को मान्य होगा।

HSM HOLDINGS
PARTNER

खान अधिकारी
बागपत

प्रभारी अधिकारी (खनिज)
बागपत

अधिकारी

(22) वन विभाग के पत्र संख्या : 4478/14–1 मेरठ दिनांक 01.03.2013 में इंगित शर्तो एवं समय–समय पर जारी शासनादेशो के पालन हेतु पट्टाधारक बाध्य होगा।

(23) सिचांई विभाग, ड्रेनेज खण्ड के पत्र संख्याः 439/बी0डी0एम0 खनन, मेरठ दिनांक 20.02.2010 में इंगित शर्तो के पालन हेतु पट्टाधारक बाध्य होगा।

(24) राज्य स्तरीय पर्यावरण समाघात प्राधिकरण के पत्र में इंगित शर्तो के पालन हेतु पट्टेधारक बाध्य होगा।

(25) प्रत्येक पट्टाधारक द्वारा वित्तीय आशसन दिया जायेगा। वित्तीय आश्वासन की रकम स्वस्थानें चट्टान किस्म की खनन के लिये पच्चीस हजार रूपये एवं बालू या मौरम या बजरी या बोल्डर या इनमें से कोई भी मिली–जुली अवस्था में हो और जो नदी तल में, खनन और सहबद्ध क्रिया कलापों के लिये प्रयोग में लाये गये खनन पट्टा क्षेत्र के प्रति एकड खान में अनन्य रूप से पायी जाती हो, के लिये पन्द्रह हजार रूपये होगी। तदापि उप नियम (7) में विनिर्दिष्ट प्रारूपों में से किसी में दी गयी वित्तीय श्रेणी की खानों या सम्बन्धित क्षेत्र के लिये दो लाख रूपये होगी।

प्रतिबन्ध यह है कि किसी पट्टाधारक से खनन और सहबद्ध क्रियाकलापों के क्षेत्र में वृद्धि के साथ वित्तीय आश्वासन की रकम बढाये जाने की अपेक्षा की जायेगी।

अग्रतर प्रतिबन्ध यह है कि जहॉ पट्टाधारक खान के उत्तरोत्तर बंद करने के भाग रूप में भूमि उद्वार और पुनर्वासन उपाय को हाथ में लेता है, वहॉ इस प्रकार खर्च की गई रकम की गणना पट्टाधारक द्वारा पहले से ही खर्च की गयी वित्तीय आश्वासन की राशि के रूप में की जायेगी और पट्टेदार द्वारा दी जाने वाली वित्तीय आश्वासन की कुल रकम उस सीमा तक घटा दी जायेगी।

(26) वित्तीय आश्वासन या उसका कोई संशोधन निम्नलिखित प्रारूपों में से किसी एक में पट्टा विलेख निष्पादन के पूर्व पट्टेदार द्वारा यथास्थिति, जिलाधिकारी अथवा इस निमित्त राज्य सरकार द्वारा इस हेतु प्राधिकृत अधिकारी की प्रस्तुत किया जायेगा :–

(क) किसी अनुसूचित बैक से प्रत्यय पत्र
(ख) अनुपालन या प्रतिभूति बंध पत्र
(ग) प्रतिभूति का कोई अन्य प्रारूप या सक्षम अधिकारी को स्वीकार्य कोई अन्य गारन्टी।

HSM HOLDINGS
PARTNER

खान अधिकारी
बागपत

प्रभारी अधिकारी (खनिज)
बागपत

जिलाधिकारी
बागपत

Annexure 12: Google Earth Imagery (Images 1-6)

Annexure-12

Image 1

1

Coordinates mentioned on EC granted by SEIAA, UP

Boundary drawn on the basis of pillars coordinates mentioned in the mining lease.

Image 2

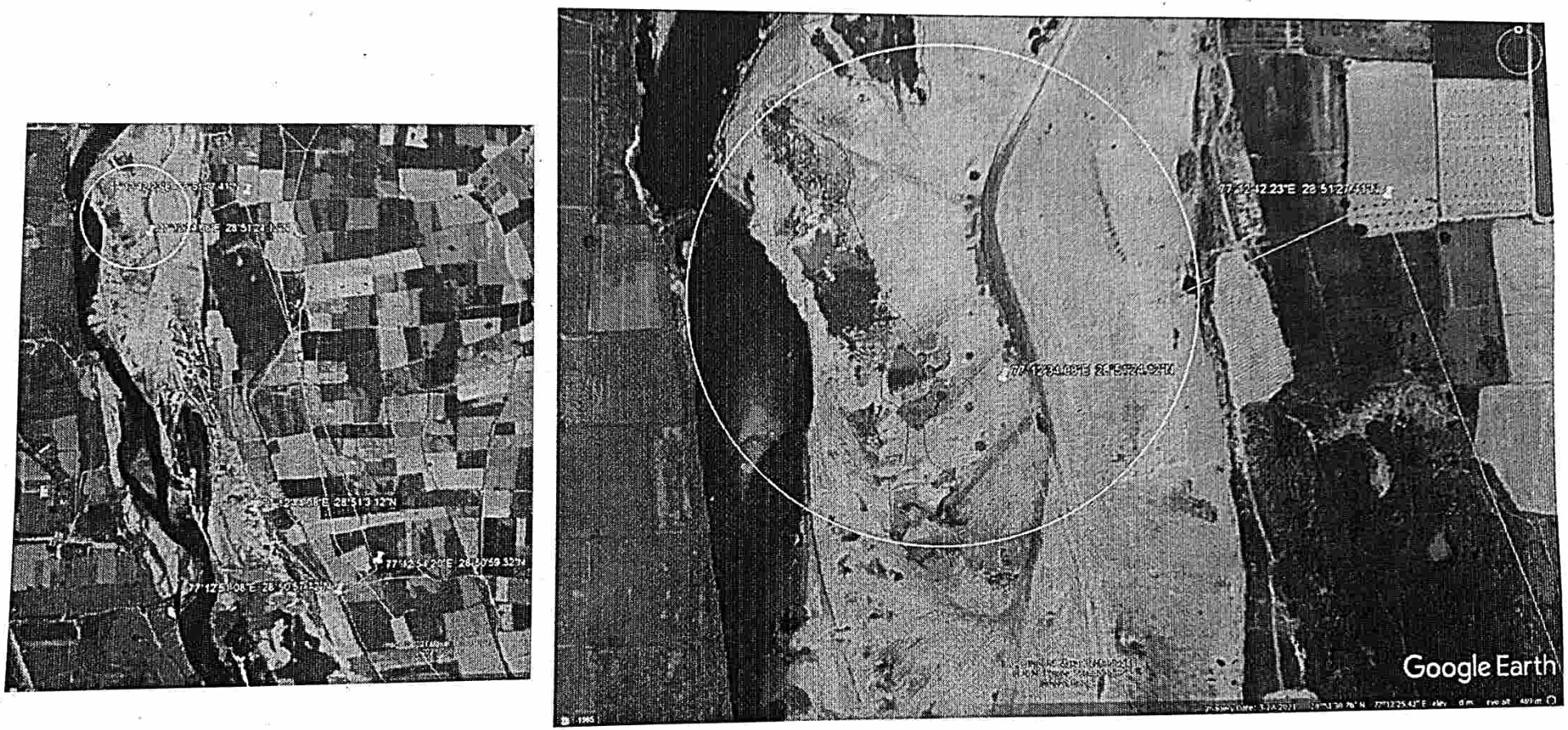


Image 3

Zoom View of inside and outside lease mining area

Image 4

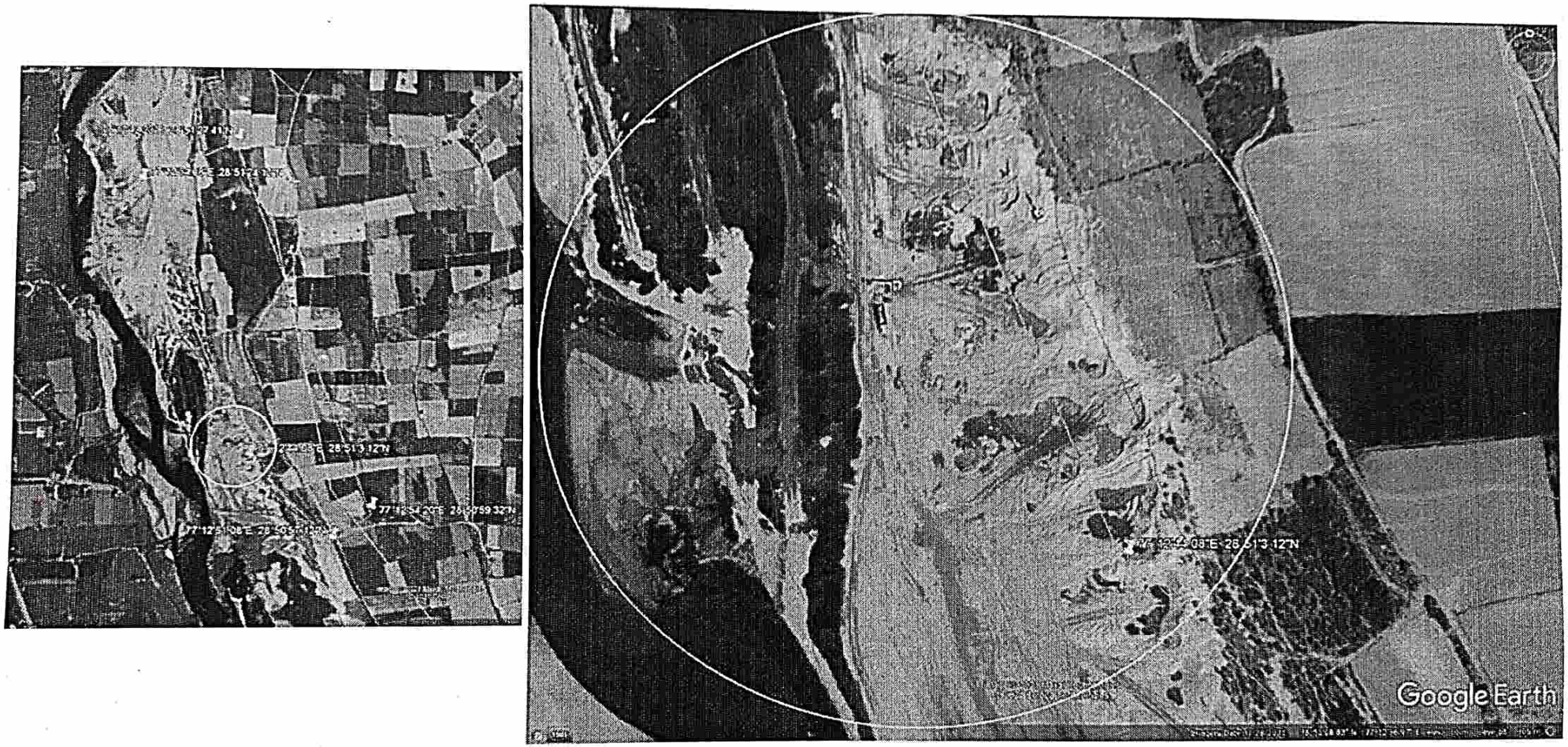


Image 5

Image 6

संयुक्त सीमांकन आख्या

अपरजिलाधिकारी (वि0/रा0) बागपत के पत्र सं0 1970/ख0लि0 दिनांक 05.02.2018 व भूवैज्ञानिक/प्रभारी अधिकारी, भूतत्व एवं खनिकर्म, क्षेत्रीय कार्यालय गाजियाबाद के आदेश दिनांक 06.02.2018 के अनुपालन में दिनांक 07.02.2018 व 08.02.2018 को ई–निविदा सह ई–नीलामी कर्ता मै0 एच0एस0एम0 होलडिंग, पता– नेहरू वार्ड, पिपरिया, जिला होशंगाबाद (म0प्र0) के पक्ष में स्वीकृत बालू खनन क्षेत्र ग्राम साकरौद खादर तहसील– खेकड़ा, जिला– बागपत के गाटा सं0– 620मि0 व 634मि0 रकबा 19.4200 हे0 का सीमांकन राजस्व विभाग व खनन विभाग द्वारा ई–निविदा सह ई–नीलामीकर्ता के प्रतिनिधि श्री ज्ञानवेन्द्र सिंह चौहान की उपस्थिति में किया गया है। सीमाबंधित क्षेत्र ABCDE रकबा 19.4200 हे0 को मानचित्र पर लाल रंग से रंजित किया गया है। ग्राम साकरौद खादर में स्थित अल्लीपुर बांध व उससे निकलने वाली सिंचाई विभाग की ठोकर के जंक्शन को सन्दर्भ बिन्दु लिया गया है। अल्लीपुर बांध को संदर्भित करते हुये उत्तर स्थापित किया गया है। मानचित्र की प्रति जिलाधिकारी कार्यालय, खनन अनुभाग, बागपत द्वारा उपलब्ध कराई गयी है व संदर्भ बिन्दु लेखपाल द्वारा चिन्हित किया गया है। चिन्हित किये गये संदर्भ बिन्दु से टोटल स्टेशन मशीन द्वारा क्षेत्र का सीमांकन किया गया। मौके पर चिन्हित किये गये सीमा स्तम्भ बिन्दुओं पर ई–निविदा सह ई–नीलामीकर्ता को एक सप्ताह के अन्दर सीमा स्तम्भ लगाकर जिलाधिकारी कार्यालय खनन अनुभाग बागपत को लिखित रूप से सूचित करने हेतु निर्देशित किया गया है।

उपरोक्त सीमांकन के GPS Coordinates निम्न प्रकार से है:–

A --	N -- 28^0	51'	27.91"
	E -- 77^0	12'	42.98"
B--	N -- 28^0	50'	59.90"
	E -- 77^0	12'	54.85"
C --	N -- 28^0	50'	57.15"
	E -- 77^0	12'	51.00"
D --	N -- 28^0	51'	03.57"
	E -- 77^0	12'	44.50"
E --	N -- 28^0	51'	24.90"
	E -- 77^0	12'	34.68"

आख्या आवश्यक कार्यवाही हेतु प्रेषित।

(अजीत कुमार श्रीवास्तव)
सर्वे लेखपाल
ग्राम साकरौद,

(इकबाल अहमद)
सर्वे कानूनगो
ग्राम साकरौद

08-2-2018
(शिव कुमार)
सर्वेक्षक
भूतत्व एव खनिकर्म विभाग,
कार्यालय, गाजियाबाद।

(अनुराग श्रीवास्तव)
सहायक भूवैज्ञानिक
बागपत

(ज्ञानवेन्द्र सिंह चौहान)
प्रतिनिधि
निविदाकर्ता

स्टाम्प शुल्क :– स्टाम्प शुल्क के प्रयोजन के लिए पट्टान्तरित भूमि से प्रत्याशित स्वामित्व की कुल धनराशि अंकन 618414396/– रूपये को अगले हजार में पूर्णांकित करते हुए अंकन 61,84,15,000/– रूपये पर उपनिबन्धक, खेकडा (बागपत) के पत्र सं0 14/ स0र0/खेकडा/2018 दिनांक 29.01.2018 के अनुसार 2 प्रतिशत स्टाम्प शुल्क अंकन 1,23,68,300/– रू0 एवं 2 प्रतिशत बागपत–बडौत –खेकडा विकास प्राधिकरण के विकास शुल्क के रूप में स्टाम्प शुल्क अंकन 1,23,68,300/– रू0 इस प्रकार कुल स्टाम्प शुल्क अंकन 2,47,36,600/– रूपये है।

इनके साक्ष्य के रूप में यह उपस्थापन–पत्र एतद्धीन आयी हुई रीति से ऊपर उल्लिखित दिनांक और वर्ष को निष्पादित किया गया है।

HSM HOLDINGS

पट्टेधारक द्वारा हस्ताक्षरित

जिलाधिकारी
बागपत
उत्तर प्रदेश के राज्यपाल के लिए और
उनकी ओर से

खान अधिकारी
बागपत

गवाह

1– हरिराम सिंह S/o हरफूल सिंह

पता– जम्बा-22 करनाल (हरियाणा)

2– सतपाल सिंह गुजराल S/o

पता– अजीत सिंह गुजराल R/o
ग्वालन वाई स्टेशन गंज
नरसिंहपुर (मध्य प्रदेश)

प्रभारी अधिकारी (खनिज)
बागपत

संयुक्त पुनः सीमांकन आख्या

अपर जिला अधिकारी (वित्त/राज०) के पत्रांक - 731/ला०शि० - 1/एच०एम० होल्डिंग दिनांक - 10-12-2020 के क्रम में आप दिनांक- 08/01/2021 को ई० नीलामी हेतु मौ० एच०एस० एम० होल्डिंग पता नेहरू बाई सिपरिया स्टेट होशियारपुर पं० उ० के पक्ष में स्वीकृत बालू खनन परप मौ० ग्राम साकरोद खादर, तह० लेखा जिला बागपत के गाटा सं० 620मि व 634मि खसरा 19-4200 ई० का सीमांकन राजस्व विभाग व खनन विभाग एवं सर्वे विभाग द्वारा ई० नीलामी कर्ता के प्रतिनिधि की उपस्थिति में संयुक्त पत्रित खेतं रमा - 19-4200 ई० जो मूर्त के सीमांकित मानचित्र पर अंकित है को पुनः सत्यापित किया गया। ग्राम साकरोद खादर स्थित उक्त पुर बांध व उसमें निकलने वाली सिंचाई विभाग की डोकर के आसपास क्षेत्र सन्दर्भ बिन्दु मानते हुए इलेक्ट्रानिक थियोडोलाइट मशीन द्वारा ABCDE सीमा स्तम्भों को सेंसेरू, लेजपाल साकरोद, सर्वे लेजपाल साकरोद द्वारा पुनः स्थापित कराया गया। पूरे क्षेत्र को उपरोक्त सीमांकन अनुसार सीमांकन कराकर जिलाधिकारी कार्यालय बागपत को एक सप्ताह में संलिपि हल से मुक्त करने हेतु निर्देशित किया गया।

उपरोक्त सीमांकन के GPS coordinates निम्न प्रकार हैं।-

A - N - 28° - 51' - 27.91"
E - 77° - 12 - 42.98"

B - N - 28° - 50' - 59.90"
E - 77° - 12 - 54.85"

C - N - 28° - 50' - 57.15"
E - 77° - 12' - 51.00"

D - N - 28° - 51' - 03.57"
E - 77° - 12' - 44.50"

E - N - 28° - 51' - 24.90"
E - 77° - 12' - 34.68"

आख्या आवश्यक कार्यवाही हेतु प्रेषित।

1. [illegible] राहुल शर्मा मौके
2. [illegible] रोशन कुमार (हल्का लेo केo) 08/01/2021 (सर्किल, रोहका, गाजि०) 08.01.2021 Mines Officer (विनोद कुमार)
3. [illegible] अमित मौके पर सर्वे लेo
4. [illegible] (इन्दर)
5. महेन्द्रा मिनरल्स [illegible] 08/01/2021 Sonu 8.01.2021 राघवेन्द्र सुवालका प्रबन्धक खनन, Sonu मेसर्स महेन्द्रा मिनरल्स एवं खनिज उद्योग, गाजियाबाद क्षेत्रीय कार्यालय
6. [illegible] Anurag Singh (Representative Jaipur Hotels)

it, the Senior Superintendent of Police, Baghpat (was) also